



भारतीय रिज़र्व बैंक
Reserve Bank of India
संपदा विभाग/Estate Department
जम्मू/Jammu

RBI/Jammu Regional office/Estate/4/24-25/ET/106

**भारतीय रिज़र्व बैंक, जम्मू के एनेक्स भवन में सिंगल रूम आवास
का नवीनीकरण**

**Renovation for Single Room Accommodation in
Annex Building, RBI, Jammu**

भाग/Part-I

निविदा प्रस्तुत करने की अंतिम तिथि और समय: 10 जुलाई 2024 को 12:00
बजे तक

Last date and time for submission of tender: July 10, 2024 up to 12:00 hrs

निविदा का भाग-I और II खुलने की तिथि: 10 जुलाई 2024 को 15:00 बजे
से

Date of opening of Part-I & II of the tender: July 10, 2024 from 15:00 hrs.

बोली पूर्व बैठक (ऑफलाइन) - 03 जुलाई 2024 को 11:30 बजे

Pre-bid meeting (offline)- July 03, 2024 at 11:30 AM

स्थान: भारतीय रिज़र्व बैंक, संपदा विभाग, जम्मू

Venue: Reserve Bank of India, Estate Department, Jammu

भारतीय रिज़र्व बैंक/Reserve Bank of India

संपदा विभाग / Estate Department

जम्मू / Jammu

निविदा आमंत्रण सूचना (एनआईटी)

NOTICE INVITING e-TENDER (NIT)

(केवल ई-प्रोक्योरमेंट के माध्यम से /Only through e-procurement)

निविदा की अनुसूची (एसओटी) / SCHEDULE OF TENDER

(SOT)

टिप्पणी: यह एक सीमित निविदा सूचना है। इस निविदा में केवल वे बोलीदाता/ वेंडर भाग लेने के पात्र हैं जो संबंधित श्रेणी के अंतर्गत नीचे दिए गए ऐसे कार्यों के लिए भारतीय रिज़र्व बैंक, जम्मू के साथ वेंडर के रूप में सूचीबद्ध हैं। बोलीदाताओं को सलाह दी जाती है कि वे इस निविदा प्रक्रिया में भाग लेने से पहले इस हेतु अपनी पात्रता के संबंध में भारतीय रिज़र्व बैंक, जम्मू से जांच-पड़ताल कर लें।

NOTE: THIS IS A LIMITED TENDER ENQUIRY. ONLY THOSE BIDDERS/VENDORS WHO ARE EMPANELLED AS VENDORS WITH RESERVE BANK OF INDIA, JAMMU FOR SUCH WORKS GIVEN BELOW UNDER RESPECTIVE CATEGORY ARE ELIGIBLE TO PARTICIPATE IN THIS TENDER. BIDDERS ARE ADVISED TO CHECK WITH RBI, JAMMU REGARDING THEIR ELIGIBILITY FOR THIS TENDER BEFORE PARTICIPATING.

a. कार्य का नाम / Name of Work:	भारतीय रिज़र्व बैंक, जम्मू के एनेक्स भवन में सिंगल रूम आवास का नवीनीकरण Renovation for Single Room Accommodation in Annex Building, RBI, Jammu
b. निविदा विनिर्देश संख्या/Tender Specification No	RBI/Jammu Regional office/Estate/4/24-25/ET/106
c. निविदा का प्रकार /Mode of Tender	ई-प्रोक्योरमेंट प्रणाली ऑनलाइन (एमएसटीसी लिमिटेड की https://www.mstcecommerce.com/eprocn के माध्यम से ऑनलाइन भाग I – तकनीकी-वाणिज्यिक बोली और भाग II – मूल्य बोली)

	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through https://www.mstcecommerce.com/eprocn of MSTC Ltd.
d. ई-निविदा संख्या/E-Tender No	RBI/Jammu Regional office/Estate/4/24-25/ET/106
e. पक्षकारों के लिए डाउनलोड हेतु उपलब्ध एनआईटी की तिथि Date of NIT available to parties to download	26 जून 2024 को 18:00 बजे से June 26, 2024 from 18:00 hrs. onwards
i) कार्य की अनुमानित लागत/ Estimated Cost of Work ii) बयाना जमा राशि(ईएमडी)/Earnest Money Deposit (EMD) iii) लेनदेन शुल्क / Transaction Fee महत्वपूर्ण टिप्पणी/Important Note: कृपया ध्यान दें कि एमएसटीसी लिमिटेड, कोलकाता के पक्ष में एनईएफटी द्वारा लेनदेन शुल्क की प्राप्ति के बाद ही विक्रेताओं के पास ऑनलाइन ई-निविदा तक पहुंच होगी/Please note that vendors will have the access to online e-tender only after receipt of Transaction fee by NEFT in favour of MSTC Limited, Kolkata.	₹14.50 लाख/Lakh सभी बोलीदाताओं को ₹29,000/- (केवल उनतीस हजार रुपये) आरबीआई जम्मू के खाता संख्या 8714295, आईएफएससी कोड: RBIS0JMPA01 (0=शून्य) में एनईएफटी के माध्यम से जमा करना होगा। ₹29,000/- (Rupees Twenty-Nine Thousand only) will be collected from successful bidder before awarding of work through NEFT in RBI Jammu, Account No. 8714295, IFSC Code: RBIS0JMPA01 (0=Zero) लेनदेन शुल्क (एमएसटीसी पोर्टल पर इंगित के अनुसार) का भुगतान https://www.mstcecommerce.com/eprocn पर आपके लॉगिन पर उपलब्ध ई-पेमेंट गेटवे का उपयोग करके किया जाना आवश्यक है। इसका भुगतान या तो चालान का उपयोग करके एनईएफटी/आरटीजीएस के माध्यम से या क्रेडिट कार्ड/डेबिट कार्ड/नेट बैंकिंग का उपयोग करके ऑनलाइन माध्यम से किया जा सकता है। एनईएफटी/आरटीजीएस के माध्यम से किए गए भुगतान को अधिकृत होने में अलग-अलग बैंकों में 2 घंटे से 2 दिन तक का समय लग सकता है। हालाँकि अधिकांश मामलों में ऑनलाइन भुगतान तुरंत अधिकृत हो जाता है। Transaction fee (as indicated on MSTC portal) is required to be paid using e-payment gateway available in your login at https://www.mstcecommerce.com/eprocn . It can be paid either through NEFT/RTGS using challan or by online payment using credit card/debit card/net banking. Authorization of payment made through NEFT/RTGS takes time of 2 hours to 2 days depending on your bank. However online payment gets authorized immediately in most of the cases.

	<p>इसके अतिरिक्त लेनदेन शुल्क के भुगतान सिस्टम द्वारा ही अधिकृत हो जाते हैं और इसमें कोई मैनुअल हस्तक्षेप नहीं होता है। बोलीदाताओं को अंतिम समय की परेशानी से बचने के लिए लेनदेन शुल्क का भुगतान पहले ही करने की सलाह दी जाती है। इसके अलावा कृपया ध्यान दें कि चालान से किए गए भुगतान के मामले में निविदा दस्तावेज़ में उल्लिखित लेनदेन शुल्क में ₹1 या 2 का फ़र्क हो सकता है और यह approximation error के कारण हो सकता है। जबकि ऑनलाइन भुगतान के मामले में, इंटरनेट हैंडलिंग शुल्क मूल राशि में जोड़ा जाएगा। कृपया उपर्युक्त को नोट किया जाए और भुगतान करते समय इसका ध्यान रखें।</p> <p>Further transaction fee payments are authorized by the system itself and there is no manual intervention. Bidders are advised to make payment of transaction fee well in advance to avoid last minute hassle. Further please note that the transaction fee mentioned in the tender document may vary slightly by ₹1 or 2 in case of payment. made through challan due to approximation error. Whereas in case of online payment, internet handling charges shall be added in the basic amount. Above may please be noted and taken care of while making the payment.</p>
<p>g. एनईएफ़टी के माध्यम से बयाना राशि जमा (ईएमडी) Earnest Money Deposit (EMD) through NEFT. h. एमएसटीसी लिमिटेड के पक्ष में एनईएफ़टी के माध्यम से लेनदेन शुल्क जमा करने की अंतिम तिथि /Last date of submission of Transaction fee through NEFT in favour of MSTC Limited, Kolkata.</p>	<p>सफल बोलीदाताओं से ₹29,000/- डिमांड ड्राफ्ट/ एनईएफ़टी/बैंक गारंटी के रूप में (विवरण 'ई-निविदा में बोली लगाना' नामक पैरा में दिया गया है) ₹29,000/- from Successful bidder in the from Demand NEFT/ Draft / Bank Guarantee to the Bank before award of work (details under para "bidding in e-tender)</p> <p>26 जून 2024 को 12:00 बजे तक June 26, 2024 up to 12:00 hrs</p>
<p>i. बोली पूर्व बैठक/Pre-bid meeting</p>	<p>03 जुलाई 2024 को पूर्वाह्न 11:30 बजे July 03, 2024 at 11:30 AM</p>
<p>j. https://www.mstcecommerce.com/eprocn पर तकनीकी-वाणिज्यिक बोली और मूल्य बोली ऑनलाइन प्रस्तुत करने के लिए ई-निविदा शुरू होने की तिथि / Date of Starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at https://www.mstcecommerce.com/eprocn</p>	<p>26 जून 2024 को 18:00 बजे से June 26, 2024 from 18:00 hrs</p>
<p>k. ऑनलाइन ई-निविदा हेतु तकनीकी-वाणिज्यिक बोली और मूल्य बोली प्रस्तुत करने की अंतिम तिथि / Date of closing of online e-tender for</p>	<p>10 जुलाई 2024 को 12:00 बजे तक July 10, 2024 up to 12:00 hrs</p>

submission of Techno-Commercial Bid & Price Bid.	
I. भाग I (अर्थात तकनीकी-वाणिज्यिक बोली) और भाग-II (मूल्य बोली) खोलने की तारीख और समय/Date & time of opening of Part-I (i.e. Techno-Commercial Bid) & Part-II (Price Bid).	10 जुलाई 2024 को 15:00 बजे July 10, 2024 from 15:00 hrs.

2. इच्छुक निविदाकारों को भारतीय रिज़र्व बैंक, जम्मू को एनईएफटी के माध्यम से बयाना राशि का भुगतान करना होगा।

Intending tenderers shall pay earnest money through **NEFT** to Reserve Bank of India, Jammu.

3. आवेदन करने के इच्छुक आवेदकों को आवश्यक पात्रता रखने के समर्थन में दस्तावेजी साक्ष्य प्रस्तुत करके बैंक को संतुष्ट करना होगा और ऐसा करने में विफल रहने की स्थिति में, बैंक के पास उनकी बोलियों को अस्वीकार करने का अधिकार सुरक्षित है। बिना ईएमडी के ई-निविदाएं किसी भी परिस्थिति में स्वीकार नहीं की जाएंगी।

Applicants intending to apply will have to satisfy the Bank by furnishing documentary evidence in support of their possessing required eligibility and in the event of their failure to do so, the Bank reserves the right to reject their bids. E-tenders without EMD will not be accepted under any circumstances.

4. बैंक न्यूनतम निविदा को स्वीकार करने के लिए बाध्य नहीं है और किसी भी निविदा के पूर्ण या आंशिक भाग को स्वीकार करने का अधिकार रखता है। बैंक बिना कोई कारण बताए सभी निविदाओं को अस्वीकार करने का अधिकार भी रखता है।

The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason thereof.

5. भविष्य में निविदा में कोई भी संशोधन/शुद्धिपत्र, यदि कोई होगा तो केवल ऊपर दिए गए अनुसार आरबीआई वेबसाइट और एमएसटीसी वेबसाइट पर सूचित किया जाएगा और समाचार पत्र में प्रकाशित नहीं किया जाएगा।

Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

दावा-अस्वीकरण / DISCLAIMER

भारतीय रिज़र्व बैंक, संपदा विभाग, जम्मू ने इस दस्तावेज को इच्छुक पार्टियों को प्रोजेक्ट की पृष्ठभूमि के बारे में जानकारी देने के लिए तैयार किया है। जबकि बैंक ने इसमें निहित सूचना तैयार करने में सावधानी बरती है और इसे ठीक माना है, फिर भी न तो बैंक और न ही इसके कोई अधिकारी या एजेंसी और न ही उनके संबंधित अधिकारी, कर्मचारी, एजेंट या सलाहकार इस दस्तावेज़ में निहित जानकारी या इससे संबद्ध देने योग्य किसी अन्य जानकारी की पूर्णता या सटीकता के बारे में कोई वारंटी या अभ्यावेदन प्रदान करते हैं।

Reserve Bank of India, Estate Department, Jammu, has prepared this document to give background information on the work to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be accurate, neither Reserve Bank of India nor any of its authorities or agencies nor any of their respective officers, employees, agents or advisors give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

जरूरी नहीं है कि यह जानकारी संपूर्ण हो। इच्छुक पक्षों को स्वयं पूछताछ कर लेनी चाहिए और उन्हें केवल ई-निविदा दस्तावेजों/फॉर्मों में निहित जानकारी पर निर्भर नहीं रहना चाहिए। यदि निविदा में भाग लेने वालों के द्वारा उचित सावधानी नहीं बरती जाती है तो भारतीय रिज़र्व बैंक जिम्मेदार नहीं होगा।

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries. Respondents to this e-tender are required to make their own inquiries and they should not rely solely on the information contained in the blank e-tender documents / forms. The Reserve Bank of India is not responsible if no due diligence is performed by the Respondents.

यह सूचना इस आधार पर प्रदान की जाती है कि वह भारतीय रिज़र्व बैंक अथवा इसके किसी प्राधिकरण अथवा एजेंसी अथवा उनके किसी संबंधित अधिकारी, कर्मचारी, एजेंट अथवा सलाहकार के लिए बाध्यकारी नहीं है।

The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents or advisors.

भारतीय रिज़र्व बैंक परियोजना पर आगे न बढ़ने या परियोजना के विन्यास को बदलने, इस दस्तावेज़ में वर्णित टाइम टेबल को बदलने या अपनाई जाने वाली प्रक्रिया/पद्धति को बदलने का अधिकार सुरक्षित रखता है। यह इस निविदा में रुचि व्यक्त करने वाले किसी पक्ष के साथ इस मामले में और अधिक चर्चा की मनाही का अधिकार भी रखता है। रुचि व्यक्त करने वाले व्यक्तियों या संस्थाओं को किसी भी प्रकार की लागत की प्रतिपूर्ति नहीं की जाएगी।

Reserve Bank of India reserves the right not to proceed with the Project or to change the configuration of the Project, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

Section I

Important instructions regarding e-tender

This is an e-procurement event of Reserve Bank of India, Jammu. The e-procurement service provider is MSTC Limited.

Bidders are requested to read and understand the terms and conditions in the Notice Inviting Tender and subsequent Corrigendum, if any, before submitting the online tender. Tenderers who do not comply with the conditions with documentary proof (wherever required) will not qualify in the Tender for opening of price bid

A. Process of e-Tender:

Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. This submission of bids shall be done over the internet. The Vendor should possess a valid Class III signing and encryption type digital signature certificate. Vendors are to make their own arrangement for bidding from a computer connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

Vendors are required to register themselves online with <https://www.mstcecommerce.com/eprocn> → Register (Filling up details and creating own user id and password) → Submit. Please follow the 'Registration Guide' available in the Registration link before proceeding.

The e-mail and Mobile number shall be OTP verified.

Vendors will receive a system generated mail confirming the registration in their email which has been provided during filling the registration form.

The Vendors shall have to subscribe to the buyers and categories in order to receive system generated mails. In order to subscribe, a vendor has to login and click on 'My Subscription' followed by '**Add Subscription**'. On successful subscription, a system generated mail shall be forwarded to the vendor. Please follow the guide for '**Subscription**' of '**Download Guides**' available in the Dashboard before proceeding. In case of any clarification, please contact MSTC/RBI, Jammu, (before the scheduled time of the e-tender).

MSTC Central Helpdesk Numbers-033-23400020/23400021/23400022

Email id- helpdesk@mstcindia.co.in

Contact person (MSTC):

Mr. Nitin Anand
Manager (NRO)
Mobile no: 9769760074
Email: bmcdgmstc@mstcindia.co.in

Shri Pankaj Kumar
Assistant Manager (NRO)
Mobile no- 7229068247
Email- pankajkumar@mstcindia.co.in

Contact person (RBI)

<p><u>For Technical Query:</u> Sh. Rohan D Mane, (AM-Civil) E-mail ID: rohanmane@rbi.org.in; Mob: 9423266927.</p>	<p><u>For Non-Technical Query:</u> Sh. Amit Kumar, AM, E-mail ID: amitkumar6@rbi.org.in Mob: 6006768764</p>
---	--

1. System Requirement:

Windows 7 or above Operating System

2. Please note that following settings are required for use of MSTC E-procurement Portal (shown below), which the portal itself guides the user to do, upon opening the page. Once the settings are done, user (Buyer/Seller/Admin) can access the portal without any issue.

System Requirement:

1. Windows 7 or above Operating System
2. Microsoft Edge/Chrome/Mozilla Firefox
3. Signing & encryption type class III digital signature
4. Java 1.8 or above
5. Local system admin rights
 - a. Note: do not run as “run as administrator”.
 - b. Must not ask for any username or password while installation
6. On opening URL <https://www.mstcecommerce.com/eprocn/>, system will check for settings and prompt user for action to correct the settings.

System Settings Check Status

Status	Incorrect System Settings Download System Settings Guide Download Certificate	
Please Correct the Following Settings:		
If You Do Not Have Java Installed, Please Install Java	Download Java	
Based On The Java Version You Have Installed Please Download PKI Application	Latest Version: 11	
	Installed Version:	
	If You Have Java 32 Bit Installed Download	If You Have Java 64 Bit Installed Download
If You Have Installed Both Java And Pki Application, Please Update Browser Settings	If You Are Using Google Chrome Or Edge: - Open URL https://localhost:13591/signservice/getdata And Click To Allow Connections.	
	If You Are Using Firefox: - Open URL https://localhost:13591/signservice/getdata And Add Security Exception To Allow Connections.	

7. PKI application 32 bit to be installed if you have 32-bit java installed or PKI application 64 bit to be installed if you have 64-bit java installed.

8. Once all the settings are done, the system check dialog box will disappear, and user can login to the portal.

B. Bidding in e-Tender

- a. The process involves Electronic Bidding for submission of Bid.
- b. The bidder(s) can submit their Bid through internet in MSTC Website <https://www.mstcecommerce.com/eprocn>.
- c. The NIT/ Documents shall be available for download in the event catalogue available under 'Event Details' of the Event.
- d. Please follow the guides for Registration available in the link https://www.mstcecommerce.com/eprocn/admin/registration/vendor_registration.jsp#step-1 and other guides 'Subscription', 'Payment', 'Bidding', 'View/ Download Reports' and ' Upload encryption public key' 'Uploading encryption public key' and 'Bidding' under 'Download Guides' available in the Dashboard before proceeding to submit bid.
- e. The bidders may upload the bidding related documents in the link 'My Documents'. The documents uploaded here shall be available for attaching with this event in the Bid Floor.
- f. In order to submit bid, a vendor has to go to 'Events' from the menu and select 'Bid Floor'. The vendor has to select the buyer 'Buyer' from the buyer list in order to view the live events list. The correct event has to be selected from the event list for participation. A vendor has to submit 'Event wise bid details' that may consist of 'PQR'/'Common Terms' / 'Document Attach'. A vendor has to save the PQR/Common Terms / attach documents by clicking the respective buttons. Once the event specific bids are saved, the status is updated in 'Event specific bid status' and the 'Item specific bid' button appears on the bid floor. Thereafter vendor has to save lot specific technical bid/ price bid. A vendor has to click button under 'Technical Cover' in order to save the technical bid for specific lots. Once the technical bid is saved, the 'Price Cover' button appears on the screen for respective lots. Once price bid is saved, the vendor has to click on 'Final Submit'. On final submission of bid, the status of the bid submission shall display 'Bid submitted' under 'Item specific bid status'. A vendor shall receive system generated mail.

NOTE: - The bid cannot be revised once the Final Submit button has been clicked by the bidder. However, if the bidder wishes to change his bids then he may delete the bid and re- submit the same.

- g. In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- h. During the entire e-tender process, the bidders will remain completely anonymous to

one another and also to everybody else.

- i. The e-tender floor shall remain open from the pre-announced date & time and for the duration mentioned above.
- j. All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by Buyer will form a binding contract between Buyer and the Bidder.
- k. It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.
- l. Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- m. No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the tender.
- n. Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.
 - Payment of Applicable Transaction Fee should be paid in favour of MSTC Limited through the “Transaction fee Payment” link available in your login.
 - **NOTE:** The bidders should submit the transaction fee well in advance before the last date of submission of tender as they will be activated for bid submission only after receipt of transaction fee by MSTC.
 - Bidder(s) are advised to make remittance of tender fee and EMD if any to Reserve Bank of India, Jammu as advised in the NIT.
 - All notices and correspondence to the bidder(s) shall be sent by email only during the process, up to the finalization of tender by ‘Buyer’. Hence the bidders are required to ensure that their official email ID provided is valid and updated at the stage of registration of vendor with MSTC (i.e. Service Provider). Bidders are also requested to ensure validity of their DSCs (Digital Signature Certificates).
 - There is no provision to take out the list of parties downloading the tender document from the web site mentioned in NIT. As such, bidders are requested to see the website once again before the due date of tender opening to ensure that they have not missed any corrigendum uploaded against the said tender after downloading the tender document. The responsibility of downloading the related corrigenda, if any, will be that of the bidders only.
 - No separate intimation in respect of corrigendum to this NIT (if any) will be sent to

tenderer (s) who have downloaded the documents from web site.

- E-Tender cannot be accessed after the due date and time mentioned in NIT.
 - Bidder(s) need to deposit/submit necessary EMD and Transaction fee separately for the e-Tender. **Transaction fees is non-refundable.** No interest will be paid on EMD. EMD of the successful bidder will be refunded after receipt of Performance Bank Guarantee for the same.
 - The bidder(s) who have submitted the above fees can only submit their Technical Bids and Price Bid through internet in MSTC website <https://www.mstcecommerce.com/eprocn>.
9. Any order resulting from this e-tender shall be governed by the terms and conditions mentioned therein.
 10. No deviation to the terms & conditions are allowed.
 11. Buyer has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
 12. The online tender should be submitted strictly as per the terms and conditions and procedures laid down in the website <https://www.mstcecommerce.com/eprocn> of MSTC Ltd.
 13. The bidders should upload all the documents required (if any) as per terms of NIT. Any other document uploaded which is not required as per the terms of the NIT shall not be considered.
 14. The bid will be evaluated based on the filled-in Price bid formats.
 15. Canvassing in any form in connection with the Tender is strictly prohibited and the bids submitted by the bidders who resort to canvassing are liable to be rejected.

खंड/ Section II

निविदा फॉर्म/Form of Tender

स्थान/Place _____

दिनांक/ Date _____

सेवा में / To

चंद्रशेखर आजाद / Chandrashekhar Azad

क्षेत्रीय निदेशक/ Regional Director,

संपदा विभाग/ Estate Department,

भारतीय रिज़र्व बैंक/ Reserve Bank of India

जम्मू/ Jammu – 110001

महोदय/Dear Sir,

एतदद्वारा ज्ञापन में निर्दिष्ट कार्यों से संबंधित विनिर्देशों तथा मात्राओं की अनुसूची की जांच और उक्त ज्ञापन में निर्धारित स्थल का दौरा करने के पश्चात एवं निविदा को प्रभावित करने वाली समस्त आवश्यक जानकारी प्राप्त करने के पश्चात मैं/हम एतदद्वारा उक्त ज्ञापन में निर्दिष्ट कार्यों को उक्त ज्ञापन में निर्दिष्ट समय-सीमा के भीतर मात्राओं की संलग्न अनुसूची में उल्लिखित दरों पर और सभी मामलों में लिखित विनिर्देशों और अनुदेशों के साथ निविदाकर्ताओं के लिए करारनामा, सामान्य अनुदेश और विशेष शर्तों, वाणिज्यिक शर्तों, कार्यों के विस्तृत कार्यक्षेत्र से संदर्भित शर्तों पर इसके लिए उपलब्ध करायी गई सामग्री के साथ तथा अन्य सभी मामलों में ऐसी शर्तों के अनुसार जहां तक वे लागू हों, के अनुसार उक्त ज्ञापन में विनिर्दिष्ट कार्य को निष्पादित करने का प्रस्ताव करते हैं।

Having examined the specifications and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having examined the site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in

the attached schedule of quantities and in accordance in all respects with the specifications and instructions in writing referred to in the Article of Agreement, General Instructions & Special Conditions, Commercial Conditions, Detailed scope of works to the tenderers, Schedule of quantities and conditions of contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

ज्ञापन/MEMORANDUM

(a)	कार्य का विवरण /Description of works	भारतीय रिज़र्व बैंक, जम्मू के एनेक्स भवन में सिंगल रूम आवास का नवीनीकरण Renovation for Single Room Accommodation in Annex Building, RBI, Jammu
(b)	ई-निविदा का प्रकार/Type of e-tender	सीमित (केवल भारतीय रिज़र्व बैंक, जम्मू के साथ पैनल में शामिल फर्मों के लिए 10 से 50 लाख से अधिक श्रेणी के सिविल कार्य) Limited (Only for firms empanelled with RBI, Jammu under greater than 10 to 50 Lakh category of Civil Works)
(c)	कार्य की अनुमानित लागत/Estimated cost of work	₹14.50/- लाख/Lakh
(d)	बयाना जमा राशि(ईएमडी)/Earnest Money Deposit (EMD)	सफल बोलीदाताओं से ₹29,000/- डिमांड ड्राफ्ट/ एनईएफटी/बैंक गारंटी के रूप में (विवरण 'ई-निविदा में बोली लगाना' नामक पैरा में दिया गया है) ₹29,000/- from successful bidder in the form of Demand Draft / Bank Guarantee / NEFT to the Bank before award of work (details under para "bidding in e-tender.
(e)	Percentage, if any, to be deducted from each bill. (Retention Money)	5%
(f)	कार्य आरंभ करने के लिए कार्यादेश की तारीख के बाद चौदहवें दिन से कार्य को पूरा करने के लिए अनुमत समय: Time allowed for completion of works from the fourteenth day after the date of work order to commence work:	70 दिन/Days
(g)	निष्पादन बैंक गारंटी/Performance Bank guarantee	सफल बोलीदाता से अनुबंध मूल्य का 5% 5% of the contract value from the successful bidder.

2. यदि यह निविदा स्वीकार की जाती है, मैं/हम इसके साथ अनुबंध की उक्त शर्त के नियमों और प्रावधानों का पालन करने और उन्हें पूरा करने के लिए सहमत हैं अथवा उनका उल्लंघन होने पर उक्त शर्तों के अनुसार ऐसी राशि को जब्त करने एवं भारतीय रिज़र्व बैंक को भुगतान करने की सहमति देते हैं, जैसा कि निविदा में निहित शर्तों में निर्धारित है।

Should this tender be accepted, I/We hereby agree to abide by and fulfill the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.

3. हम इस बात से भी सहमत हैं कि **भाग-II निविदा खोलने की तारीख से 90 दिनों तक** बैंक द्वारा स्वीकृति के लिए हमारी निविदा मान्य रहेगी और इस वैधता अवधि को बैंक और हमारे बीच परस्पर लिखित सहमति के आधार पर बढ़ाया भी जा सकता है। हम निविदा की वैधता की पूरी अवधि के दौरान प्रतिभूति जमा राशि की बैंक गारंटी को वैध रखने के लिए भी सहमत हैं।

We also agree that our tender will remain valid for acceptance by the Bank for **90 days from the date of opening of Part- II** tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing. We also agree to keep the Bank Guarantee towards Security Deposit, valid for the entire period of validity of tender.

4. मैं/हम समझते हैं कि आप बिना कोई कारण बताए किसी भी या सभी निविदाओं को पूर्ण या आंशिक रूप से स्वीकार या अस्वीकार करने का अधिकार सुरक्षित रखते हैं।

I/We understand that you reserve the right to accept or reject any or all the tenders either in full or in part without assigning any reason there for.

5. निविदा दो भागों में है, भाग-I में सभी वाणिज्यिक शर्तें और तकनीकी विवरण एवं भाग-II में केवल मूल्य बोली और बैंक प्रोफॉर्मा निहित है।

The Tender is in two parts, Part I contains all commercial terms and conditions, technical particulars and Part II contains only the price bid in the Bank's proforma.

6. हमारे बैंकर्स इस प्रकार है/Our bankers are (पूरा पता/full address):

(i)	
(ii)	

हमारी फर्म के भागीदारों के नाम इस प्रकार हैं/The names of partners of our firm are:

हस्ताक्षर करने के लिए प्राधिकृत फर्म के भागीदार का नाम Name of the partner of the firm authorized to sign	
अथवा/OR	
अनुबंध पर हस्ताक्षर करने के लिए पावर ऑफ अटॉर्नी रखने वाले व्यक्ति का नाम (पावर ऑफ अटॉर्नी की प्रमाणित सत्य प्रति संलग्न की जानी चाहिए) Name of person having power of Attorney to sign the Contract (certified true copy of the Power of Attorney should be attached)	

भवदीय /Yours faithfully,

संविदाकार के मुहर सहित हस्ताक्षर/ Signature of Contractor with seal:

पता/Address:

संपर्क नंबर/Contact nos.

साक्षी का हस्ताक्षर और पता /Signatures and addresses of witnesses:

	हस्ताक्षर/Signature	पता/Address
(i)		
(ii)		

खण्ड/ Section III

करारनामा / Articles of Agreement

यह करारनामा _____ माह के _____ वें दिन प्रथम पक्ष भारतीय रिज़र्व बैंक, जम्मू, जिसका केंद्रीय कार्यालय मुंबई-400001 में स्थित है (जिसे इसके बाद “नियोक्ता” कहा गया है) और द्वितीय पक्ष _____ (जिसे इसके बाद “संविदाकार” कहा गया है), के बीच निष्पादित किया गया है।

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India, having its Central Office at Mumbai 400001 (hereinafter called “the Employer”) of the one part and _____ (hereinafter called “the Contractor”) of the other part.

यह कि नियोक्ता “**भारतीय रिज़र्व बैंक, जम्मू के एनेक्स भवन में सिंगल रूम आवास का नवीनीकरण**” का इच्छुक है और किए जाने वाले कार्यों को दर्शाने वाला विनिर्देश तैयार किया गया है।

WHEREAS the Employer is desirous of “**Renovation for Single Room Accommodation in Annex Building, RBI, Jammu**” and has the specifications describing the works to be done and prepared by departmentally.

और यह कि उक्त विनिर्देशों, मात्राओं की अनुसूची पर इसके पक्षकारों द्वारा या उनकी ओर से हस्ताक्षर किए गए हैं।

AND WHEREAS the Specifications and the Schedule of Quantities have been signed by or on behalf of the parties hereto.

और यह कि संविदाकार विषयगत कार्य को यहाँ आगे निर्धारित शर्तों और अनुबंध की विशेष शर्तों और मात्रा-अनुसूची में निर्धारित शर्तों तथा समय-समय पर संशोधित और दोनों पक्षों द्वारा परस्पर सहमत शर्तों (जिन सबको इसके बाद सामूहिक रूप से “उक्त शर्तें” कहा गया है) पर उक्त विनिर्देश में वर्णित और मात्रा-अनुसूची में शामिल कार्यों को निर्धारित संबंधित दरों पर

निकली कुल राशि अथवा ऐसी अन्य राशि जो उसके तहत देय होगी (जिसे इसके बाद “उक्त संविदा राशि” कहा गया है), पर निष्पादित करने को सहमत हैं।

AND WHEREAS the Contractor has agreed to execute upon and subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as “the said Conditions”) the works described in the said Specification and included in the Schedule of Quantities at the Respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as “the said Contract Amount”).

अब इस बात पर निम्न तरह से सहमति है -

NOW IT IS HEREBY AGREED AS FOLLOWS

1. संविदाकार उक्त शर्तों में यथानिर्धारित तरीके और समय पर भुगतान की जाने वाली संविदा राशि को ध्यान में रखते हुए कथित शर्तों पर तथा उक्त विनिर्देशों और मात्रा अनुसूची में वर्णित कार्य को निष्पादित एवं पूर्ण करेगा।

In considerations of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractors shall upon and subject to the said Conditions execute and complete the work as described in the said Specifications and the Schedule of Quantities.

2. नियोक्ता संविदाकार को उक्त संविदा राशि अथवा ऐसी अन्य राशि जो उक्त शर्तों में यथावर्णित समय और तरीके से देय हो, का भुगतान करेगा। इस अनुबंध के तहत बनने वाले बिल्डिंग्स/स्ट्रक्चर्स के संबंध में
- 3 "वास्तु योजना और डिजाइनिंग आदि के उद्देश्य के लिए उक्त शर्तों में 'आर्किटेक्ट' शब्द का तात्पर्य मैसर्स----- से होगा। किसी भी कारण से अनुबंध में उल्लिखित कार्य के लिए आर्किटेक्ट नहीं रहने की स्थिति में अन्य व्यक्ति जिसे उस उद्देश्य के लिए नियोक्ता द्वारा नामित किया जाएगा, आर्किटेक्ट के रूप में कार्य करेगा।

The Employer shall pay the Contractor, the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.

“The term ‘Architect’ in the said conditions shall mean ‘M/s-----
-----’ for the purpose of architectural planning & designing etc. of the buildings / structures to be constructed under this contract. In the event of their ceasing to be Architects for the work mentioned in the contract for whatever reason such other person or persons as shall be nominated by the Employer for that purpose will function as Architect.

- 3(a)) भारतीय रिज़र्व बैंक कार्यों के पर्यवेक्षण, बिलों के प्रमाणीकरण, भुगतान करने की व्यवस्था करेगा और अनुबंध के विभिन्न नियमों और शर्तों के कार्यान्वयन का प्रबंधन करेगा। (उपर्युक्त खंड 3 के तहत परिभाषित कार्य के दायरे को छोड़कर)। इस प्रयोजन के लिए कार्य की वृद्धि, निर्माण की गुणवत्ता, सामग्री की गुणवत्ता, परियोजना की प्रगति और पूर्णता आदि के लिए उक्त शर्त में आर्किटेक्ट शब्द से तात्पर्य सहायक महाप्रबंधक (तकनीकी) / प्रबंधक (तकनीकी) / सहायक प्रबंधक (तकनीकी) अथवा इस प्रयोजन के लिए सक्षम प्राधिकारी, भारतीय रिज़र्व बैंक द्वारा नामित कोई अन्य व्यक्ति से होगा। जहां तक अनुबंध से संबंधित खंड अर्थात् मध्यस्थता के माध्यम से विवादों के निपटारे से संबंधित खंड के तहत प्रावधान के संचालन का संबंध है 'आर्किटेक्ट' शब्द को उप महाप्रबंधक, संपदा विभाग, भारतीय रिज़र्व बैंक, जम्मू के रूप में पढ़ा जाएगा।
- 4.

- The Reserve Bank of India will administer and directly arrange for supervision of works, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract. (Except for the scope of work as defined under clause 3 above). For this purpose, the term Architect in the said condition regarding escalation of work, quality of construction, quality of materials, progress & completion of the project etc. shall mean the **Assistant General Manager (Tech.) / Manager (Tech.) / Asst. Manager (Tech.)** or any other person designated for the purpose by the Competent Authority, Reserve Bank of India.
5. As far as the operation of the provision under respective clauses of the Contract viz. Clause relating to settlement of disputes through arbitration, the term ‘Architect’ shall be read as **Deputy General Manager, Estate Department, Reserve Bank of India, Jammu.**

सक्षम प्राधिकारी को इस कार्य के लिए प्रभारी अभियंता को नामित करने का अधिकार है। यदि विभाग में तकनीकी पृष्ठभूमि के सहायक महाप्रबंधक नहीं है तो उस स्थिति में इस कार्य के लिए प्रबंधक

(तकनीकी) प्रभारी अभियंता हो सकता है। इसके अलावा, प्रबंधक (तकनीकी) की अनुपलब्धता के मामले में, सहायक प्रबंधक (तकनीकी) सक्षम प्राधिकारी के उचित अनुमोदन से प्रभारी अभियंता के रूप में कार्य करेगा।

The Competent Authority has the power to designate Engineer-in-Charge for this work. In case the department does not have AGM with technical background in that case Engineer-in-Charge for this work can be a Manager (Tech.). Further, in case of non-availability of Manager (Tech.), Assistant Manager (Tech.) will act as Engineer-in-Charge with due approval of Competent Authority.

इस अनुबंध के नियम और अनुलग्नक इस करार का हिस्सा पढ़े और समझे जाएंगे और इस करार से जुड़े पक्षकार उनका पालन करेंगे और उक्त शर्तों पर प्रतिबद्ध होंगे तथा क्रमशः अपनी ओर से उक्त शर्तों पर करार का निष्पादन करेंगे।

The said conditions and Appendix thereto shall be read and construed as forming part of this agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.

यहां उल्लिखित ड्राइंग, करार और दस्तावेज इस संविदा का आधार बनेंगे।

The plans, agreement and documents mentioned herein shall form the basis of this Contract.

6. यह अनुबंध न तो एक निश्चित / एकमुश्त अनुबंध है और न ही एक पीस वर्क अनुबंध है, बल्कि “भारतीय रिजर्व बैंक, जम्मू के एनेक्स भवन स्थित सिंगल रूम आवास का नवीनीकरण” कार्य को पूरा करने के लिए एक अनुबंध है, जिसका भुगतान दरों की अनुसूची में निहित दरों पर मापी गई वास्तविक मात्रा और संभावित मात्रा या उक्त शर्तों में विहित रीति के अनुसार किया जाएगा।

This Contract is neither a fixed Lump Sum Contract nor a Piece Work Contract but a Contract to carry out the work in respect of the entire of the “Renovation for Single Room Accommodation in Annex Building, RBI, Jammu” to be paid

for according to **actual measured quantities** at the rate contained in the schedule of rates and probable quantities or as provided in the said Conditions.

7. संविदाकार सिविल कार्यों, विद्युत प्रतिष्ठानों, फिटिंग और अन्य सहायक कार्यों से संबंधित सभी कार्यों को उक्त शर्तों में निर्धारित तरीके से करने के लिए हर उचित सुविधा का खर्च वहन करेगा, और ऐसे कार्यों के पूरा होने के बाद दीवारों, फर्श आदि को हुए किसी भी नुकसान की भरपाई करेगा।

The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works, installation of sanitary work and fittings, permanent water supply, electrical installations, fittings, lifts, telephone, air conditioning and other ancillary works in the manner laid down in the said conditions and shall make good any damages done to walls, floors etc. after the completion of such works.

8. नियोक्ता इस अनुबंध पर प्रतिकूल प्रभाव डाले बिना, अनुबंध की अवधि के दौरान किसी भी समय काम के किसी भी आइटम को जोड़ने या छोड़ने या उसी के कुछ हिस्सों को शामिल करके ड्राइंग और काम की प्रकृति को बदलने का अधिकार सुरक्षित रखता है।

The Employer reserves to itself the right of altering the drawings & nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.

9. समय को इस अनुबंध का सार माना जाएगा और संविदाकार एतद्वारा उक्त शर्तों के अनुसार कार्य आदेश/स्वीकृति पत्र जारी होने के दिन से काम शुरू करने और पूरे काम को समय के विस्तार के प्रावधानों के अधीन कार्यदेश जारी होने के **70 दिनों** के भीतर पूरा करने के लिए सहमत है।

Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from fourteenth day after the date of issue of formal work order as provided for in the said conditions whichever is later and to complete the entire work within **70 Days** subject nevertheless to the provisions for extension of time

10. इस अनुबंध के तहत नियोक्ता द्वारा सभी भुगतान केवल भारतीय रिजर्व बैंक, जम्मू में किए जाएंगे

All payments by the Employer under this Contract will be made only at Jammu.

11. इस अनुबंध से जुड़े या किसी भी तरह से उत्पन्न होने वाले सभी विवादों को जम्मू में उत्पन्न माना जाएगा और इसे निर्धारित करने के लिए केवल जम्मू के न्यायालयों का अधिकार क्षेत्र होगा।

All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Jammu and only Courts in Jammu shall have jurisdiction to determine the same.

12. इस संविदा के सभी भागों को बोलीदाता द्वारा पूर्णतया पढ़ और समझ लिया गया है। जब तक बैंक के सक्षम प्राधिकारी से विशिष्ट लिखित निर्देशों के लिए आदेश नहीं दिया जाता है, तब तक संविदाकार निविदा मात्रा से अधिक मात्रा के भुगतान के लिए हकदार नहीं होगा।

That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for the payment for the quantities beyond the tendered quantities unless ordered for by specific written instructions from the Bank's competent authority.

13. संविदाकार प्रत्यक्ष अथवा परोक्ष रूप से ऐसी कोई भी सूचना, सामग्री और बैंक की आधारभूत संरचना/ प्रणाली/ उपकरण आदि का विवरण जो इस करार से जुड़े अपने दायित्वों का निर्वहन करते समय उसके कब्जे या संज्ञान में आई हों, किसी अन्य पक्ष के साथ साझा नहीं करेगा और हर समय उसे अत्यंत गोपनीय रखेगा। संविदाकार करार के विवरण उस सीमा तक निजी और गोपनीय रखेगा जब तक कि इसके तहत दायित्वों का निर्वहन करने अथवा प्रयोज्य कानूनों के पालन हेतु अन्यथा अपेक्षित न हो। संविदाकार नियोक्ता की लिखित पूर्वानुमति के बिना कार्य के किसी भी विवरण को किसी व्यावसायिक या तकनीकी पत्र अथवा अन्यत्र न तो

प्रकाशित करेगा, न ही प्रकाशन की अनुमति देगा अथवा न ही उसका खुलासा करेगा। किसी गोपनीय सूचना के प्रकटन के कारण नियोक्ता को होने वाले नुकसान हेतु संविदाकार द्वारा नियोक्ता को क्षतिपूरित किया जाएगा। उपर्युक्त का पालन करने में विफलता को संविदाकार के स्तर से संविदा का उल्लंघन माना जाएगा और नियोक्ता को हक होगा कि वह हुए नुकसान का दावा करे और कानूनी कार्रवाई शुरू कर दे।

The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

संविदाकार अपने कर्मचारियों के संबंध में सभी उपयुक्त कार्रवाई करेगा तथा सुनिश्चित करेगा कि इस करार के अंतर्गत गोपनीय सूचना के गैर-प्रकटीकरण के दायित्व का पूर्णतःपालन हो रहा हो।

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

अप्रकणीकरण और गोपनीयता संबंधी संविदाकार की बाध्यता इस करार की समाप्ति या निरस्तीकरण चाहे जिस वजह से हो, के उपरांत भी रहेगी।

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason."

साक्षियों की उपस्थिति में नियोक्ता और संविदाकार ने ऊपर प्रारंभ में लिखित दिन और वर्ष पर इन दस्तावेज़ों और उनकी दो डुप्लीकेट प्रतियों पर हस्ताक्षर किए

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written.

साक्षियों की उपस्थिति में नियोक्ता ने अपने विधिवत अधिकृत अधिकारी के माध्यम से तथा संविदाकार ने अपनी आम मुहर लगाकर इन दस्तावेज़ों और उनकी दो डुप्लीकेट प्रतियों पर ऊपर प्रारंभ में लिखित दिन और वर्ष पर हस्ताक्षर करके उन्हें निष्पादित किया ।

IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said duplicate/ has caused these presents and the said two duplicate hereof to be executed on its behalf, the day and year first hereinabove written.

हस्ताक्षर खंड/ Signature Clause

भारतीय रिज़र्व बैंक की ओर से हस्ताक्षरित
एवं सुपुर्द

SIGNED AND DELIVERED by the Reserve bank of India by the hand of

श्री/Shri

(नाम एवं पदनाम/*Name and designation*)

इनकी उपस्थिति में/*In the presence of*

यदि संविदाकार एक साझेदारी फर्म अथवा एक व्यक्ति है ।

If the contractor is a partnership or an individual.

यदि संविदाकार एक कंपनी है ।

If the contractor is a company.

(1)

पता/Address

(2)

पता/Address

साक्षी/Witness

की उपस्थिति में हस्ताक्षरित एवं सुपुर्द

SIGNED AND DELIVERED by

In the presence of

(1)

पता/Address

(2)

पता/Address

यदि पार्टी भागीदारी फर्म या वैयक्तिक फर्म हो तो सभी अथवा सभी भागीदारों की ओर से हस्ताक्षर किये जाने चाहिए।

If the party is partnership firm or an individual should be signed by all or on behalf of all the partners.

साक्षी/Witness

निदेशक मंडल की दिनांक

को हुई बैठक में लिए गए संकल्प के अनुसार

निम्नलिखित की उपस्थिति में

..... की आम मुहर लगाई गई।

THE COMMON SEAL OF

Was hereunto affixed pursuant to the resolutions passed by its Board of Directors at the meeting held on _____ in the presence of

(1)

(2)

निदेशक जिन्होंने निम्नलिखित की उपस्थिति में इन दस्तावेजों पर साक्ष्य स्वरूप हस्ताक्षर किए

Directors who have signed these presents in token thereof in the presence of

(1)

(2)

संविदाकार द्वारा श्री
..... और विधिवत
गठित एटार्नी के हाथ से हस्ताक्षरित और
सुपुर्द किया।

SIGNED AND DELIVERED BY the Contractor by
the hand of Shri
_____ and duly
constituted attorney.

यदि संविदाकार अपनी सामान्य मुहर के अधीन हस्ताक्षर करता है तो संस्था के अंतर्नियमों में हस्ताक्षर खंड का मुहर खंड से मिलान होना चाहिए।

If the Contractor signs under its common seal, the signature clause should tally with the sealing clause in the Articles of Association.

यदि संविदाकार पावर ऑफ एटार्नी (चाहे कंपनी हो या व्यक्ति) के जरिए हस्ताक्षर कर रहा हो।

If the Contractor is signing by hand of power of Attorney, whether a company or individual

Section IV

General Instructions to Contractors and Special Conditions of Contract

(To be read in relevance to e-tendering process only)

1. Issue and Submission of Tender:

Participation in this tender will be allowed to empanelled contractors in respective category & who have experience in related trades like Civil works including plumbing and carpentry etc. electrical works and cleaning and maintenance works. Tender for “**Renovation for Single Room Accommodation in Annex Building, RBI, Jammu** ” as the case may be shall be uploaded through MSTC website strictly in accordance to the procedures prescribed in **Section-I** of this document & will be remain open to the tenderer for participation before _____Hrs on _____under any circumstances whatsoever.

2. Part I – Technical & Commercial:

- a. Part-I shall contain the unpriced tender consisting of scope of works as specified, specifications of an item of works, documents and commercial terms and conditions etc. Earnest Money shall be submitted through NEFT only.
- b. Part-I of the tender as submitted shall contain the following and to be deposited in the RBI, Estate Department, Jammu Office unless otherwise stated separately in this document:
 - (i) Earnest Money Deposit (EMD) shall be deposited through only NEFT in favour of Reserve Bank of India, Jammu in the Account No. 8714295, IFSC Code: RBIS0JMPA01 (0=Zero).
 - (ii) Power of Attorney/authorisation with the seal of the company/firm in the name of the person signing the tender documents.
 - (iii) List of deviations, if any, in commercial terms and conditions.
 - (iv) List of deviation, if any, in technical specification.
 - (v) Any other technical information the tenderer wishes to furnish.
 - (vi) Performance Guarantee as stated in the ‘Memorandum’
- c. The Tenderers are advised to visit the site and get acquaint themselves of the site conditions before tendering.
- d. The tenderers are advised to submit the tender based strictly on the General Conditions of the Contract and scope of works as specified contained in the tender documents, and not to stipulate any deviations. If acceptance of the terms and conditions given in the tender documents has any price implications, the same should be considered and included in the quoted price. Tender containing deviations from the terms and conditions is liable to be rejected.
- e. All information, correspondence letters shall be submitted in duplicate and addressed to **Shri Chandra Shekhar Azad, Regional Director, Estate Department, Reserve Bank of India, Jammu.**

3. Part II – Price:

- a. This part shall contain prices in Indian Rupees only and shall be opened through online after due fulfilment of condition as per Part-I tender. Change of terms and conditions and technical deviations, if any, found in Part II of the tender will not be taken into account and will be treated as null and void.
- b. Rates should be quoted in Indian Rupees only. No request for any change in rate or conditions after the opening of the part II tender will be entertained.
- c. The rates quoted shall be based on the Part-II of tender and shall be firm and binding **without any Escalation** whatsoever till the entire Contract period.
- d. For any item, if the rate and amount do not tally with respect to the bill of quantities, then the amount arrived on the basis of quoted rates shall only be acceptable and in case of variation of rates in the original and duplicate, the lower of the two rates will be considered for arriving at the total amount for that item.

4. Pre-Bid Meeting: Pre-bid meeting (offline)- July 03, 2024 at 11:30 AM, Venue: Reserve Bank of India, Estate Department, Jammu

5. Opening of Tender:

As per the procedures laid down in Section-I hereto for opening of e-tender.

6. Broad Scope of Work:

The scope of work shall include the following:

The contractor is advised to visit the site before quoting their rates to assess the quantum of work as per the detailed scope of work as stated in this contract. The entire work shall be carried out as per the specification as mentioned in the tender scope of work and as directed by the Engineer in-Charge of the Bank's. **The specifications mentioned in this Contract are final & binding to the Contractor to perform the work under this contract. However, unless otherwise stated, the specifications, methodology for execution of any items of work etc. as given by relevant IS will form the guide & shall be binding on the Contractor to execute the work accordingly under this contract.**

7. Payment to the Contractor & Performance Bank Guarantee

Payment to the contractor shall be made against the amount of work done at site only after raising the demand by the Contractor. The value of works for interim certificates of payment is specified in the appendix hereto. If the contractor fails to perform the work as specified in the Contract, the Bank, at his discretion will encash the Performance Bank Guarantee if any, indicated in the tender and terminate the contract without assigning any reason and any further reference to the contractor. Bank's decision in this regard will be final and binding on the contractor and the contractor will not have any claim in this regard whatsoever it may be.

Successful bidder shall ensure submission of Performance Bank Guarantee as stipulated in the tender. In case of delays in submission of unavoidable circumstances, charge for delay in submission of Performance Bank Guarantee shall be recovered from the bills of the contractor at Bank rate.

8. Validity of Tender:

The Tender along with the prices shall remain valid initially for a period of 90 days from the date of opening of Part I of tender, which period may be further extended by agreement in writing by the Tenderer and the Tenderer shall not cancel or withdraw the tender during this period.

9. The Reserve Bank of India does not bind itself to accept the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so. The Bank reserves the right to accept the tender either in whole or in part at the same prices quoted by the Tenderer.

The tenderer whose tender is not accepted shall not be entitled to claim any costs, charges, damages and expenses of and incidental to or incurred by him through or in connection with his submission of tenders, even though the Bank may elect to modify/withdraw the tender.

10. Earnest Money Deposit (EMD) during contract period:

The successful bidder shall deposit EMD amount to the Bank in following terms & conditions:

- a) Earnest Money Deposit for a sum of **₹29,000/-** shall be remitted to Bank Account of Reserve Bank of India after opening of Part-II of tender and after receiving an confirmation regarding the same from the Bank. The account details for NEFT/RTGS transactions are as follows.
- b) Under no circumstances Earnest money deposit will be accepted in the form of fixed deposit receipt of Bank or Insurance Guarantee or Cheque/DD etc.
- c) The Earnest Money Deposit (EMD) **₹29,000/-** (Rupees Twenty-Nine Thousand only) deposited through NEFT in RBI Jammu, Account No. 8714295, IFSC Code: RBIS0JMPA01 (0=Zero) as Security for the execution and due fulfilment of the contract. No interest shall be paid on the said deposit.

The Earnest Money Deposit (EMD) deposited by the successful bidder will be returned to him after submission of Performance Bank Guarantee (PBG) for due fulfilment of the contractual obligations by the contractor.

11. Signing of Contract Agreement:

- a. The General instructions to the tenderers and hereinbefore referred to Conditions of Contract and Technical Specifications enclosed with the tender documents, the subsequent correspondence exchanged between the Bank and the tenderer and the work order placed shall be the basis of the final contract to be entered into with the successful tenderer.
- b. The Tenderer shall go through the terms and conditions given in the general conditions of contract herewith and his offer shall be strictly in line with the terms specified therein. No deviation from the terms and conditions specified shall be acceptable. The Contractor shall be acquainted himself/themselves to each page of the tender documents and having acquainted in the general conditions of contract, Technical specifications, etc.

c. On receipt of intimation from the Bank of the acceptance of his/their tender, the successful tenderer shall be bound to implement the Contract and within **Seven days** thereof, the successful tenderer shall sign an agreement in accordance with the draft agreement **and the Schedule of Conditions**. Notwithstanding the signing of the agreement the written acceptance by the Reserve Bank of India of a tender in itself will constitute a binding agreement between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not subsequently executed.

12. All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the **Security Deposit**, if the amount so permits and the Contractor shall, unless such deposit has become otherwise payable, within **ten days** after such deduction make good in cash the amount so deducted.

13. The Contractor shall not assign the Contract. He shall not sublet any portion of the Contract except with the written consent of the Employer. In case of breach of these conditions, the Employer may cause the **General Manager/Deputy General Manager, Estate Department** of the Bank **or any other representatives nominated by the Employer**, to serve a notice in writing on the Contractor, rescinding the Contract whereupon the security deposit shall stand forfeited to the Employer without prejudice to his other remedies against the Contractor.

14. The Contractor shall carry out all the work strictly in accordance with the details of the tender documents and instructions of the Bank's Engineer. The Tenderer shall have to use **materials of the makes/manufacturers specified in the list of material of approved brand and /or manufacturer contained in this tender form.**

15. A Schedule of Probable Quantities in respect of each work and Specification accompany these Special Conditions. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Bank. Each tender should contain not only the rates but also the value of each item of work entered in a separate column and all the items should be totalled in order to show the aggregate value of the entire tender.

16. The rates quoted in the tender shall include all charges like for clearing of site before commencement as well as after completion, meters, scaffolding (single or double as the case may be), centring, staging, and pumping out water including fencing, plant and equipment, storage sheds, watching and lighting by night as well as day including Sundays and holidays, temporary plumbing and electric supply, protection of the public and adjacent properties, safety of adjacent roads, streets, pavements, walls, houses, buildings and all other erections, matters or things and the Contractor shall take down and remove any or all such centring, scaffolding & staging etc. as occasion shall require or when ordered so to do and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank. The rates shall not include water charges and electricity consumption charges for the work as the same shall be supplied by the Bank at free of cost.

17. The rates quoted shall be deemed to be for the finished work to be measured at site. The rates shall also be firm and shall not be subject to exchange variations, labour conditions, fluctuations in railway freights or any conditions whatsoever. **Tenderers must quote their rates inclusive of Goods & services Tax (GST), if applicable. No claim in**

respect of Goods & services Tax (GST) or any other tax, duty or levy whether existing or future shall be entertained by the Employer/RBI.

18. The Contractor should note that unless otherwise stated, the tender is strictly on item rates basis and his attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the Contract. However, during actual execution of work, **if the quantities of any of the items of work exceeds by more than 25% of the tender quantities**, the quantities of such items executed, by the Bank and with the concurrence of the employer, in excess of **25% of the tender quantity** shall be considered **as an extra item of work for which the Contractors shall submit fresh rates supported by rate analysis with original purchase bill / vouchers etc. & worked on the actual cost basis plus 15% towards establishment charges, contractor's overhead and profit.** The rates for all such items of work, being current ones, **will not be eligible for price adjustment** due to increase or decrease in prices of materials and labour rates as per escalation formula, if any, given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the employer, the contractor shall not be entitled to any claim on this account.

19. Time allowed for carrying out the work as mentioned in the Memorandum shall be strictly observed by the Contractor and it shall be reckoned from the **10th day after written order to commence the work** is issued.

20. The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he shall be liable to pay compensation as defined in the Conditions of Contract.

21. The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring Government controlled or other building materials or in obtaining water and power connections for construction purposes or for any other reason whatsoever and the Employer shall not be liable for any claim in respect thereof. The Employer does not appear liability for any sum besides the tender amount, subject to such variations as are provided for herein.

22. The successful tenderer is bound to carry out any items of work necessary for the completion of the job even though such items are not included in the quantities and rates. Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Bank's Engineer with the prior consent in writing of the Employer.

23. The successful tenderer must co-operate with the other Contractors appointed by the Employer so that the work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank.

24. The Contractor must bear in mind that all the work shall be carried out strictly in accordance with the Specifications made by the Employer/Bank and also in compliance of the requirements of

the local public authorities and to the requirements of the Bank and no deviation on any account will be permitted.

25. The successful tenderer should make his /her own arrangement to obtain all materials required for the execution of work.

26. The contractor shall strictly comply with the provision of safety code contained in the tender form.

27. The security deposit of the successful tenderer will be forfeited, if he/she fails to comply with any of the conditions of the Contract.

28. The Contractor shall be deemed to have carefully examined the work and sited conditions including labour, the general and special conditions, the specifications, schedules and drainage and shall be deemed to have visited the site of work, to have fully informed himself regarding the local conditions and carried out his own investigations to arrive at the rates quoted in the tender. In this regard he will be given necessary information available with the department but without any guarantee about its accuracy.

29. If the contractor shall have any doubt as to the meaning of any portion of the general conditions, or the special conditions or the scope of the work or the specifications or any other matter concerning the contract he/she shall in good time, before submitting his/her tender, put forth the particulars thereof and submit them to the Bank, in writing in order that such doubts may be clarified authoritatively in writing **before tendering**. Once a tender is submitted, the matter will be decided according to tender conditions, in the absence of such authentic pre-clarification

30. The Reserve Bank of India reserves the right to sub-divide the work mentioned in the tender, amongst two or more tenders at its own discretion and contractor will have to execute orders for part of the items placed with them at the quoted rate for various item. The Reserve Bank of India also reserves the right to increase or decrease the quantities and even omit any item of work after the order is placed and the contractor shall execute the same without claiming anything extra for the same. In this context the rates quoted for each item must be self-supporting and relevant.

31. Errors, Omission and Descriptions:

In case of errors, omissions and/or disagreement between written & scaled dimensions on the drawings or between the drawings & specifications etc., the following order of preferences shall apply:

- a.** Between the written or shown description or dimensions in the drawings and the corresponding one in the specification, the later shall be taken as correct.
- b.** Between the written description of the item in the specifications and the detailed descriptions in the schedule of quantities of the same item, the later shall be adopted.
- c.** In case of difference between the rates written in figures and words, the rate adopted for working out the total amount of item in the original tender form, shall be taken as correct. In all other cases the correct rate would be that which is lower.
- d.** Between the duplicate/subsequent copies of the tender and original tender, the original shall be taken as correct.

32. In all cases of omissions and/or doubts or discrepancies in any item or specification a reference shall be made to the **Dy. General Manager, Estate Department / Officer-In-Charge**, Reserve Bank of India, Jammu, whose elucidation, elaboration or decision shall be considered as authentic.

33. The Contractor shall be held responsible for any errors that may occur in the work through lack of such reference and precaution.

34. Prevention of Sexual Harassment of women at workplace:

The Contractor / Agency shall be solely responsible for full compliance with the provision of “the Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013.

In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the-said Act in respect to the complaint.

Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

The contractor shall be responsible for any monetary Compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank’s employee, if sexual violence by the employee of the contractor is proved.

The contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.

35. Labour License from CLC:

The contractor shall abide by and fulfil all requirements laid down under the contract labour (Regulation and Abolition) Act and the rules framed in the act.

36. Contractors are advised to understand the scope of work and make availability of sufficient materials in advance to achieve the target within stipulated/scheduled time.

37. The quoted rate shall include the amount payable towards ESI, EPF, Bonus or any other compensation etc. payable under various labour laws. It is obligatory for the agency or contractor to obtain various registrations / code number for meeting out various requirements and furnish the same to the Bank before execution of the agreements. This has to be strictly carried out by agency or contractor. The agency or contractor shall ensure payments of Employees' State Insurance (ESI) & Employees' Provident Fund (EPF) as applicable in respect of workmen/contract labours employed by him/her/ them and submit documentary evidence (i.e. payment receipt obtained from Employees' Provident Fund Organization (EPFO) and Employees' State Insurance Corporation (ESIC) portal while making payment) in respect of the same to the Bank, failing which the Bank shall deposit the same directly and adjust/deduct the amount from the dues payable to the agency or contractor along with levying penalty as per the terms and conditions of the contract. No extra payment over & above quoted rates shall be made to the agency or contractor on this account. The agency or contractor shall be responsible to comply with all statutory provisions including for ESI and EPF and shall indemnify the Bank and shall keep indemnified for any contravention and non-compliance of labour laws including that of EPF and ESI."

38. A bidder is liable for debarment/disqualification from bidding on the following grounds:

1. If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:
 - a. making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
 - b. any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained, or an obligation avoided.
 - c. any collusion, bid rigging or anticompetitive behaviour that may impair the transparency, fairness and the progress of the procurement process.

d. improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain.

e. any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.

f. any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.

g. obstruction of any investigation or auditing of a procurement process.

h. making false declaration or providing false information for participation in a tender process or to secure a contract;

i. failed to disclose conflict of interest

failed to disclose any previous transgressions made in respect of the provisions of sub-clause (i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity.

2. For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, non-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.

3. If the bidder has been convicted of an offence— (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderer and special conditions.

Place

Signature of Contractor

Date

Name & address of Firm

Safety Code

1. First-aid appliances, including adequate supply of sterilized dressings and cotton wool, shall be maintained in a readily accessible place by the Contractors.
2. The contractor shall provide necessary face masks, globes and other necessary protective coverings to their workers if advised by the government to contain spread of COVID-19.
3. An injured person shall be taken to a public hospital without loss of time by the Contractor, in cases where the injury necessitates hospitalisation.
4. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
5. No portable single ladder shall be over 8 meters in length, the width between the side rails not less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used, an extra mazdoor shall be engaged for holding the ladder.
6. Every opening in the floor of a building or a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
7. No floor, roof or other part of the structure shall be as over-loaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling materials (such as asphalt, cement, mortar or concrete, lime mortar, cleaning materials, paints & primer etc.) shall be provided with protective footwear, rubber hand-gloves, etc.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. No paint containing lead or lead products shall be used except in the form of paste or readymade paint.
11. Suitable face masks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
12. All the workers shall wear helmet & safety belts while working at site.
13. Hoisting machines and tackles used in the work, including their attachments, anchorage and supports shall be in perfect condition.
14. The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.
15. This is an occupied premises and access to site will be provided based on convenience of the Bank.

Place

Signature of Contractor

Date

Name & address of Firm

FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3-pin plug and other appliances and equipment shall be used.
- iii. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vi. Fire extinguishers recommended shall be kept on the site. Used paint drums shall be stored in specified store only after closing them properly.
- vii. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plug etc. depending upon the requirement of the work shall be provided by the contractor to the workmen to prevent occupational health hazards.
- viii. The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10 feet from Ground level.
- ix. None of the passages near lift lobby and staircases lobby shall be used for stacking / dumping any kind of materials/waste.
- x. None of the fire extinguishers shall be removed/shifted from its designated location.
- xi. Power supply shall be switched off from the mains when equipment is not in use.
- xii. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.

Place

Signature of Contractor

Date

Name & address of Firm

Section V
The Conditions Hereinafter Referred To

1. Interpretation of Clause:

In construing these conditions, the Specifications, Schedule of Quantities and Contract Agreement, the following words shall have the meanings herein assigned to them except where the subject or context otherwise requires.

(a) Employer: Shall mean The Reserve Bank of India and shall include its assignees and successors,

(b) Contractor

In the case of a Contractor shall mean _____
partnership firm: _____ and
_____ trading as partners in the name and style of

_____ and having a
place of business at _____
_____ and shall include
the partners for the time being of the said firm and the legal
representatives of a deceased partner.

In the case of Contractor shall mean _____
individual: _____ trading in the name and
style of _____

_____ and shall include
his heirs, successors and legal representatives.

In the case of Contractor shall mean _____
company: _____ a company
incorporated under _____ and having
its registered office at _____ and shall
include its successors and assignees.

(c) Site: Shall mean the site of the contract works **at RBI Main Office premises, Jammu** and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor's use under this contract.

(d) This Contract: Shall mean the Articles of Agreement, the Special Conditions, the Conditions, the Appendix, the Schedule of Quantities and

Specification attached hereto and duly signed and other letters or communications

- (e) Notice in writing: Or written notice shall mean a notice in written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post, it would have been delivered.
- (f) Act of Insolvency: Shall mean any act of insolvency as defined by the Presidency Towns Insolvency Act or the Provincial Insolvency Act or any Act amending such original.
- (g) Net Prices: If in arriving at the contract amount the Contractor shall have added to or deducted from the total of the items in the Tender any sum, either as a percentage or otherwise, then the net price of any item in tender shall be the sum arrived at by adding or deducting from the actual figure appearing in the Tender as the price of that item a similar percentage or determining the percentage or proportion of the sum so added or deducted by the contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or accounts shall be held to mean rates or prices so arrived at.
- (h) Works: **"Renovation for Single Room Accommodation in Annex Building, RBI, Jammu"** as provided herein.
Words importing persons include firms and corporations. Words importing the singular only also include the plural and vice versa where the context requires.

2. Scope of Contract:

The Contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Employer. The Employer may in his absolute discretion and from time to time issue further written instructions, detailed directions and explanations which are hereafter collectively referred to as "Bank's Instructions" in regard to :

- 2a The variation or modification of the quality or quantity of works or the addition or omission or substitution of any work.
- 2b Any discrepancy in the Schedule of Quantities and/or specification.
- 2c The removal from the site of any material brought thereon by the Contractor and the substitution of any other material therefore.
- 2d The removal and/or re-execution of any works executed by the Contractor.
- 2e The dismissal from the works of any persons employed thereupon.
- 2f The opening up for inspection of any work covered up.

- 2g The amending and making good of any defects under clause thereof.
3. The Contractor shall forthwith comply with and duly execute any work comprised such Employers instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representatives upon the works by the Bank shall, if involving a variation, be confirmed in writing by the Contractor within seven days, and if not dispensed from in writing within a further seven days by the employers, such shall be deemed to be Bank's Instructions within the scope of the Contract
4. **Contract to Provide everything necessary at his/her cost:**
The contractor shall provide at his cost everything necessary for the proper execution of the work accordingly to the intent and meaning of the schedule of quantities and specification taken together with whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred there from and if the Contractor finds any discrepancy in the schedule of quantities and the specifications, he/she immediately and in writing refer same to the Bank who shall decide which is to be followed.
5. The Contractor shall confirm to the provision of any Act of the Legislature relating to the work, and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose systems the structure is proposed to be connected and shall before making any variations from the Specifications that may be necessitated by so conforming give to the Bank written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not within **ten days** receive such instructions he shall proceed with the work conforming to the provisions, regulations or bye-laws in question, and any variation so necessitated shall be dealt with under Clause: 15 thereof.
6. The Contract shall bring to the attention of the Bank all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works, and lodge the receipts with the Employer.
The contractor shall indemnify the Employer against all claims in respect of patent rights, and shall defend all actions arising from such claims, and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.
7. **Setting out of works:**
The Contractor Shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions and alignment of all parts thereof. If at any time any error in this respect shall appear during the progress of the works or within a period of one year from the completion of the works, the Contractor shall, if so required, at his own expense rectify such error to the satisfaction of the Bank.
8. **Materials and workmanship to confirm to descriptions:**
All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Employer's instructions, and the Contractor shall upon the request of the Employer furnish him with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost

arrange for and/or carry out any test of any materials which the Employer may require.

9. Contractors' superintendence and representative on the works:

The contractor shall give all necessary personal superintendence during the execution of the works, and as long thereafter as the Employer may consider necessary until the expiry of the "Defects Liability Period" stated in the appendix hereto. The Contractor shall also engage/employ a competent, qualified and experienced Engineer who shall be constantly in attendance at the works while the men are at work. Any directions, explanations, instructions or notices given by the Bank's Engineer to such representative shall be held responsible as given to the Contractor.

10. Dismissal of workmen:

The Contractor shall on instructions of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Employer.

11. Access to works:

The Employer, and their respective representative shall at all reasonable times have free access to the work and/or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer, the Bank's Engineer and their representatives necessary for inspections and examination and test of the materials and workmanship. No person not authorized by the Employer except the representatives of public authorities shall be allowed on the works at any time.

12. Bank's Engineer

The term "Bank's Engineer" shall mean the person / Engineer appointed and paid by the Employer and acting under the orders of the Employer to inspect the works, the Contractor shall afford the Bank's Engineer every facility and assistance for inspecting the works and materials and for checking and measuring time and materials. Neither the Bank's Engineer have power to set out works or to revoke, alter enlarge or relax any requirements of the Contract, or to sanction any day work, additions, alterations, deviations or omissions or any extra work whatever except in so far as such authority may be specially conferred by a written order with the prior concurrence in writing of the Employer.

13. The Bank's Engineer or any other representative of the Employer shall have power to give notice to the Contractor or to his representative for the non-approval of any work or materials and such work shall be suspended or the use of such materials shall be discontinued until the decision of the Bank obtained. The work will from time to time be examined by the Bank, the Bank's Engineer but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works or after the same is completed. Subject to the limitation of this clause, the Contractor shall take instructions only from the Bank obtained. The work

14. Assignment and Sub - letting:

The whole of the works included in the contract shall be executed by the Contractor and the Contractor or any part/share thereof or any interest therein without the prior written consent of the Employer, and no undertaking shall relieve the Contractor

from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

15. Alterations, Additions, Omissions etc.:

No alterations, omission or variation shall vitiate this Contract but in case the Employer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from, the works or any alteration in the kind or quality of the materials to be used therein and shall give notice thereof under his hand to the Contractor. The Contractor shall alter, add to, or omit from, as the case may be in accordance with such notice, but the Contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the contract, stipulation and specification without the previous consent in writing of the Employer and the value of such extras, alterations, additions or omissions shall in all cases be determined by the Employer with the prior approval in writing of the Employer in accordance with the provisions of Clause mentioned here of, and the same shall be added to or deducted from the Contract Amount, as the case may be.

16. Schedule of Quantities:

The Schedule of Quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the standard method of measurement.

Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 15 hereof, shall be added to, or deducted, from the Contract Amount (as the case may be) provided that no rectification or errors, if any, shall be allowed in the contractor's rates.

17. Sufficiency of Schedule of Quantities:

The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or Schedule of Rates and prices which rates and prices shall cover all his obligations under the Contract, and all matters and things necessary for the proper completion of the works.

18. Measurement of Works:

The Bank's Engineer may from time to time intimate to the Contractor and the Employer that he requires the works to be measured and the Contractor shall forthwith attend or send a qualified supervisor to assist the Assistant Manager (Tech) / Manager (Tech)/ Architect in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them.

Should the Contractor not attend or neglect or omit to send such agent then the measurement taken by the Bank's Engineer or a person approved by the Employer shall be taken to be correct measurements of the works. Such measurements shall be taken in accordance with the Mode of Measurements laid down in the relevant parts of **IS: 1200** unless otherwise specified in the tender specifications.

The Contractor or his Agent may at the time of measurement take such notes and measurements as he may require.

All authorized extra works, omissions and all variations made with the Employer's knowledge, but subsequently sanctioned by the competent

authority in writing (with the prior approval in writing of the Employer) shall be included in such measurements.

19. Prices for extras etc. ascertainment of :

No claim for an extra shall be allowed unless it shall have been executed under provisions of **Clause 3** hereof or by the authority of the Bank's Engineer with the concurrence of the Employer as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- 19a** (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
- (ii) Rates for all items, wherever possible, should be derived out of the rates given in the Priced Bill of Quantities.
- 19b** The net prices of the original tender shall determine the value of the items omitted provided if omissions vary the conditions under which any remaining items of works are carried out the prices for the same shall be valued under sub-clause (c) thereof.
- 19c** Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative to the amount of the whole of the contract works or to any part thereof shall be such that in the opinion of the Bank's Engineer the net rate or price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.
- 19d** Where extra work cannot be properly measured or valued the Contractor shall be allowed day work prices as the net rates stated in the tender of the Priced Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district, provided that in either case vouchers specifying the daily time (and if required by the Bank's Engineer, the workman's name) and materials employed be delivered for verification to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.
- 19e** It is further clarified that for all such authorized extra items where rates cannot be derived from tender, the Contractors shall submit rates supported by rate analysis worked on the "actual cost basis" plus 15% towards establishment charges, contractor's overhead and profit. Such items will not be eligible for escalation.
- 19f** The measurement and valuation in respect of the Contract shall be completed within the "Period of Final Measurement" stated in the Appendix or if not stated then within six months of the completion of the Contract works as defined in Clause 18 thereof.

20. The successful tenderer should make his own arrangement to obtain all materials required for the work. The successful tenderer is bound to purchase the required materials for which the “Basic Price” has been stipulated in item from the dealer or supplier approved and selected by the Bank and at the rate approved by the Bank from time to time.

For items where Basic price of materials is stipulated, only the difference in the basic price including taxes and Actual Price including taxes will be considered and 15% contractor’s overhead and profit will be allowed on such difference. The contractor will have to produce tax invoice bill for procurement of such materials.

21. **Unfixed materials when taken into account to be the property of the Employer:**

Where in any Certificate (of which the Contractor has received payment), the Bank’s Engineer has included the value of any unfixed materials intended for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of or damage to, such materials.

22. **Removal of Improper work:**

The Bank’s Engineer shall, during the progress of works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order, of any materials which in the opinion of the Bank’s engineer are not in accordance with the Specifications or instructions of the Bank’s engineer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials and workmanship not in accordance with the drawings and specifications or instructions, and the Contractor shall forthwith carry out such order, the Employer shall have the power to employ and pay other persons to carry out the same, and all expenses consequent thereon, or incidental thereto, as certified by the Employer /Bank’s engineer shall be borne by the Contractor, or may be deducted by the Employer from any money due, or that may become due to the Contractor

23. **Defects after virtual completion:**

Any defect, shrinkage, settlement or other faults which may appear within the “Defects Liability Period” stated in the Appendix hereto or , if none stated, then within twelve months after the virtual completion of the works, arising in the opinion of the Bank’s Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank’s Engineer, and within such reasonable times as shall be specified therein, be amended and made good by the Contractor, at his own and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage, settlements or other faults and all damages, loss and expenses consequent thereon or incidental thereto shall be made good and borne by the Contractor and such damage, loss, expenses shall be recoverable from him by the Employer or may be deducted by the Employer, upon the Bank’s Engineer’ Certificate in writing, from any money due or may become due to the Contractor, or the Employer may in lieu of such

amending and making good by the Contractor deduct from any money due to the Contractor, a sum, to be determined by the Bank's Engineer equivalent to the cost of amending such work and in the event of the amount retained under Clause 29 thereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or material supplied by any sub-contractor employed on the works who has been nominated or approved by the Bank's Engineer as provided in Clause 10 and 20 thereof, the Contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provisions of this Clause and Clause 2 hereof. The Contractor shall remain liable under the provisions of this Clause notwithstanding the signing of any certificate or the passing of any accounts, by the Employer.

24. Certificate of Virtual Completion and Defects Liability Period:

The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The Defects Liability Period shall commence from the date of such certificate.

All Specialists, Merchants, Tradesman and other executing any work of supplying and fixing any goods for which prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the employer are hereby declared to be Sub-Contractors employed by the Contractor and are herein referred to as nominated Sub-Contractors.

No nominated Sub-Contractor shall be employed on or in connection with the works against the Contractor shall make reasonable objection or (save where the Employer and Contractor shall otherwise agree) who will not enter into a Contractor providing:

- (a) That the nominated Sub-Contractor shall indemnify the Contractor against the same obligation in respect of the Sub-Contract as the Contractor is under in respect of this contract.
- (b) That the nominated Sub-Contractor shall indemnify the Contractor against claims in respect of any negligence by the Sub-Contractor, his servants or agents or any misuse by him or them of any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.
- (c) Payment shall be made to the nominated Sub-Contractor within fourteen days of his receipt of the Bank Engineer's Certificate provided that before any certificate is issued the Contractor shall upon request furnish to the Bank's Engineer proof that all nominated Sub-Contractor's accounts included in previous Certificates have been duly discharged, the default whereof the Employer may pay the same upon a Certificate of the Bank's Engineer and deduct the amount thereof from any sum due to the Contractor. The exercise of this power shall not create brevity of contract as between Employer and Sub-Contractor.

25. Other persons employed by Employer:

The Employer reserves the right with the concurrences of the Bank's Engineer to use premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or be occasioned by such work.

26. Insurance in respect of damages to persons and property:

The Contractor shall be responsible for all injury or damage to persons, animals or things and for all damage to property which may arise from any factor or omission on the part of the Contractor or any Sub-Contractor or any nominated Sub-Contractor or any of their employees. The liability under this clause shall cover also inter-alia any damage to structures, whether immediately adjacent to the works or otherwise, any damage to roads, streets, footpaths, bridges as well as damage caused to the building and other structures and works forming the subject matter of this contract. The Contractor shall also be responsible for any damage caused to the buildings and other structures and works forming the subject matter of this contract due to rain, wind, frost or other inclemency of weather. The Contractor shall indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims. The Contractor shall, at his own expense, effect and maintain till issue of the virtual completion certificate under this contract, with an insurance company approved by the Employer, **an All Risks Policy** for Insurance for the full amount of the contract including earth quake risk in the joint names of the Employer and the Contractor (the name of the former being placed first in the policy) against all risks as per the standard all risk policy for Contractors and deposit such policy or policies with the Employer before commencing the works.

The Contractor shall reinstate all damage of every sort mentioned in this clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnify and keep indemnified the Employer against all claims which may be made against the Employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain until the virtual completion of the contract, with an Insurance Company approved by the Employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the

former being placed first in the policy) against such risks and deposit such policy or policies before commencement of the works.

The minimum limit of the coverage under the policy shall be **₹2 lakhs** per person for any one accident or occurrence and **₹5 lakhs** in respect of damage to property for any one accident or occurrence. The Contractor shall also indemnify the Employer against all claims which may be made upon the Employer, whether under the Workmen's Compensation Act or any other statute in force, during the currency of this contract or at Common Law in respect of any employee of the Contractor or Sub-Contractor and shall be at his own expense effect and maintain until the Virtual Completion or the Contract with an Insurance Company approved by the Employer a policy of Insurance against such risks and deposit such policy or policies with the Employer from time to time during the currency of this contract.

In default of the Contractor insuring as provided above, the Employer may so insure and may deduct the premiums paid from any money due or which may become due to the Contractor.

The Contractor shall be responsible for any liability which may not be covered by the insurance policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The Contractor shall also indemnify and keep indemnified the Employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any award of damage or compensation arising there from.

Without prejudice to the other rights of the Employer against Contractors in respect of such default, the Employer shall be entitled to deduct from any sums payable to the Contractor the amount of any damages, compensation costs, charges and other expenses paid by the Employer and which are payable by the Contractor under this clause.

The Contractor shall upon settlement by the insurer of any claim made against the insurer pursuant to a policy taken under this clause, proceed with due diligence to rebuild or repair the works destroyed or damaged. In this event all the money received from the insurer in respect of such damage shall be paid to the Contractor and the Contractor shall not be entitled to any further payment in respect of the expenditure incurred for rebuilding or repairing of the materials or goods destroyed or damaged.

The Contractor, in case of re-building or reinstatement after damage shall be entitled to such extension of time for completion as the Bank's Engineer/Architect may deem fit, but shall, however, not be entitled to reimbursement by the Employer of any shortfall or deficiency in the amount finally paid by the insurer in settlement of any claim arising as set out herein.

Without prejudice to his liability under this clause, the Contractor shall also cause all nominated sub-Contractors to effect, for their respective portions of the works similar policies of insurance in accordance with the provisions of this clause and

shall produce or cause to produce to the Employer such policies. The Contractor shall not permit a nominated Sub-Contractor to commence work at the site unless said insurance policies are submitted. In the event of failure, of the Sub-Contractor to take out such policy or policies of insurance before commencing the works at the site, the Contractor shall be responsible for any claim or damage attributable to the said Sub-Contractor.

27. Date of commencement and completion:

The Contractor shall be allowed admittance to the site on the "Date of Commencement" stated in the **Appendix hereto**, or such later date as may be specified by the Bank's Engineer/Employer and he shall thereupon and forthwith begin the work and shall regularly proceed with and complete the same on or before the "Date of Completion" stated in the Appendix subject nevertheless to the provision for extension of time hereinafter contained.

28. Damage for non-completion:

If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under **Clause 30** hereof and the Bank's Engineer /Employer certifies in writing that in his opinion the same ought reasonably to have been completed the Contractor shall pay the Employer the sum names in the Appendix as "Liquidated Damages" for the period during which the said Works so remain incomplete and the Employer may deduct such damages from any money due to the Contractor.

29. Delay and Extension of Time:

If in the opinion of the Bank's Engineer/Employer, the works be delayed:

(a) by force majeure or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighbouring owners or public authorities arising otherwise than through the Contractor's own fault or (d) by the works or delays of other Contractors of Tradesmen engaged or nominated by the Employer or the Bank's Engineer/Employer and not referred to in the Schedule of Quantities and/or Specification or (e) by reason of Bank's instruction as per Clause 2 hereof or (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank's Engineer for which he shall have specifically applied in writing or (h) from other causes which the bank's Engineer/Employer may certify as beyond the control of Contractor or (i) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank's Engineer/Employer may with previous approval in writing of the Employer, make a fair and reasonable extension of time for completion of the contract works. In case of such strike or lock-out, the Contractor shall immediately give written notice thereof to the Bank's Engineer/Employer but the Contractor shall nevertheless constantly use his Endeavour's to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work.

If the Contractor needs an extension of time for the completion of the work or if the completion of work gets delayed for any reason beyond the due date of completion stipulated in the contract, the Contractor shall apply to the Employer for extension of time in writing at least **7 days before** the expiry of the scheduled time and while applying for extension of time Contractor shall furnish the reasons in detail and his justification, if any, for delays. Only that period of extension of time as granted by the Employer (on receipt of the application from the Contractor or even in absence of any such application) will qualify for exemption of imposition of liquidated damages. For the balance period in excess of original stipulated period and authorized extension of time granted by the Employer, the provision of liquidated damages as stated under **Clause 28** will become applicable.

Further the contract shall remain in force even for the period beyond the due date of completion irrespective whether the Contractor has applied or not, for the grant of extension of time for completion unless the Employer decides to terminate the contract. The delay for completion of work for any reason will not entail any right to the Contractor to claim any revision of rates or any extra compensation for any reason.

30. Failure by Contractor to comply with Bank's Engineer's/Employer's Instructions:

If the Contractor after receipt of written notice from the Bank's Engineer/Employer requiring compliance within ten days fails to comply with such further specifications and/or Bank's Engineer/Employer instructions, the Employer may employ and pay other persons to execute any such work whatsoever, that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer on the Certificate of the Bank's Engineer as a debit or may be deducted by him from any money due to the Contractor.

31. Termination of Contract by the Employer:

If the Contractor being an individual or a firm commits any "Act of insolvency", or shall be adjudged an Insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer/Employer that he is able to carry out and fulfil the contract and to give security therefore, if so required by the Bank's Engineer/Employer.

OR if the Contractor (when and individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor.

OR shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors or the Contractor.

OR shall assign or sublet this Contract without the consent in writing of the Employer first hand and obtained.

OR shall charge of encumber this Contract or any payments due or which may become due to the Contractor hereunder.

OR if the Bank's Engineer/Employer shall clarify in writing to the Employer that the Contractor.

- (i) Has abandoned the Contract for
- (ii) Has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for fourteen days after receiving from the Bank's Engineer/Employer notice to proceed for.
- (iii) Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days after receiving from the Bank's Engineer/Architect written notice that the said Materials or work were condemned and rejected by the Bank's Engineer/Employer under these conditions, or
- (v) Has neglected or failed persistently to observe and perform all or any of the acts, matters of things by this contract to be observed and performed by the Contractor for seven days after written shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer/Employer or the obligations and liabilities of the Contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the work subsequently executed had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plants, tools, scaffoldings, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property of may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer/Employer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt of thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Employer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to or by the Employer and expense or loss which the Employer shall have been put to in procuring the works to be completed and the amount, if any, owing to the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Engineer shall be final and conclusive between the parties.

32. Termination of Contracts by Contractor:

If the payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Bank's Engineer or the Employer or by any injunction or other order of any court of Law, then and in any of the cases the Contractor shall be at liberty to determine the Contract by notice in writing to the Employer, through the Bank's Engineer and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract.

33. Certificate of Payments:

33a The Contractor shall be paid by the Employer from time to time by instalments under Interim Certificates to be issued by the Bank's Engineer to the Contractor on account of the works executed when in the opinion of the Architect, work to the approximate value named in the Appendix as "Value of Work for Interim Certificates" (or less at the reasonable discretion of the Bank's Engineer) has been executed in accordance with this contract, subject, however, to a retention of the percentage of such value named in the Appendix hereto as "Retention percentage for Interim Certificates" until the total amount retained shall reach the sum named in the Appendix as "Total Retention Money" after which time Instalments shall up to the full value of the work subsequently so executed and fixed in the building. The Architect may in his discretion include the Interim Certificate such amount as he may consider proper on account of materials delivered upon the site by the Contractor for use in the works. And when the works have been virtually completed and the Architect shall have certified in writing that they have been completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Employer / Bank's Engineer the sum of money named in the Appendix as "Instalment after Virtual Completion" being a part of the said Total Retention Money. The Contractor shall be entitled to the payment of the Final Balance in accordance with the final certificate to be issued in writing by the Architect at the expiry of the period referred to as "the Defects Liability Period" in the Appendix hereto from the date of Virtual Completion of as soon as after the expiration of such period as the works shall have been finally completed and all defects made good according to the true interest and meaning hereof whichever shall last happen, provided always that the issue by the Employer/Bank's Engineer of any Certificate during the progress of the works or at or after their completion shall not relieve the Contractor from his liability under Clause 2 and 18 nor relieve the Contractor of his liability in case of fraud, dishonesty or fraudulent concealment relating to the works or materials or to any matter dealt with in the certificate, and in case of all defect and insufficiencies in the works or materials which a reasonable examination would not have disclosed. No certificate of the Employer shall of itself be conclusive evidence that any works or materials to which it relates are in accordance with the Contract neither will the Contractor have a claim for any amounts which the Bank's Engineer might have certified in any interim bill and paid

by the Employer and which might subsequently be discovered as not payable and in this respect the Employer's decision shall be final and binding.

- 33b** The Contractors will be paid an advance of 75% of the cost of required building materials brought to the site for consumption in the works, at the discretion of the Bank. The assessment of the cost of building materials shall be derived either from the actual or from the tendered rate and the lesser of the two shall be considered for payment. The Contractor shall give an undertaking on stamp paper for this payment in the proforma given in [Annexure I](#).
Advance as above may be paid in case of paints of all types whether ready-mix or dry. However, the material on which such advance is paid has to be used in the work within six months of the date of manufacture, failing which the whole advance so paid will be recovered in one lump sum from his next RA Bill after the expiry of six months from the date of manufacture.
- 33c** 75% of the amount payable to the Contractor on the RA bills will be released as ad-hoc payment within **7 working days** from the date of certification by the Bank's Engineer, pending test checking of work and measurement checking of detailed arithmetical accuracy and certification by Engineers
- 33d** The Employer shall have power to withhold any certificate if the works or any parts thereof are not being carried out to his satisfaction.
- 33e** The Employer may by any Certificate make any correction in any previous certificate which shall have been issued by him.
- 33f** No payment shall be made to the Contractor if the Contractor fails to insure the works and keep them insured till the issue of the Virtual Completion Certificate.
- 33g** Payments upon the Bank's Engineer's Certificate shall be made within the periods named in the Appendix as "Period for honour of Certificates".
- 34.** Any amounts payable by the Employer to the Contractor in pursuance of any certificates given by the Bank's Engineer hereunder shall, if not paid, within the "Period of honouring certificates' named in the Appendix carry interest at the rate named in the Appendix as the "rate of interest for delayed payment" from the date upon which such sum ought to have been paid by the Employer until the payment.

35. Matter to be finally determined by the Employer:

The decision, opinion, direction, certificate of payment with respect of to all or any of the matters under related Clauses of contract hereof (which matters are herein referred to as excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction. Certificate of valuation of the Employer or any refusal of the Employer to give any of the same, shall be subject to the right of Arbitration and review under relevant clause hereof in the same way in all respect (including the provisions as to opening the reference) as if it were a decision of the Employer.

36. Settlement of Disputes by Arbitration:

All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or within 12 months from the date of virtual completion of the work or whether before or within 12 months of the determination abandonment or breach

of the contract) shall be referred to giving inter-alia full details of the matter under dispute like quantities, rates, amount claimed & the reason thereto, and settled by the Architect, who shall state his decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Architect with respect to any of the excepted matters shall be final and without appeal as stated in the clause 36 hereof. But if either the Employer or the Contractor be dissatisfied with the decision of the Architect on any matter, question or disputes of any kind of the excepted matter or as to the withholding by the Architect of any certificate to which the contractor may claim to be entitled, then and in any such case either party (The Employer or the Contractor) may within 28 days after receiving notice of such decision give a written notice to the other party through the Architect requiring that matter in dispute be arbitrated upon. Such written notice shall specify the matters with full details & amount which are in dispute or difference of which such written notice has been given and no other shall be and is hereby referred to the Arbitration and final decision of an arbitrator to be agreed upon and appointed by the both the parties.

If both the parties agree a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause and to determine all matters in dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or arbitrators, as the case may be, shall make his award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise or compound their dispute or difference, the reference to arbitration and the appointment of the Arbitrator shall deemed to have been revoked and the arbitration proceedings shall stand withdrawn or terminated with effect from the date on which the parties file a joint memorandum of settlement or compromise thereof, with the arbitrator or the arbitrators as the case may be.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration Act, 1996 or any statutory modification thereof.

The award of the arbitrator or arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that that the Contractor shall not delay the carrying out the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the work with all due diligence and shall until the decision of the arbitrator or arbitrators as the case may be, is given abide by the decision of the Architect and no award of the arbitrator or arbitrators, as the case may be, shall relieve the contractor of his obligations to adhere strictly to the Architect instructions with regard to the actual carrying out of the works. The

Employer and the Contractor hereby also agree that arbitration under this clause shall be a condition precedent to any right of action under the contract.

37. Right of Technical Scrutiny of Final Bill:

The Employer shall have a right to cause a technical examination of the works by any of the persons or organization as appointed by the Employer and the final bill of the Contractor including all supporting vouchers, abstracts etc. If as a result of this examination or otherwise any sum is found to have been overpaid or over-certified it shall be lawful for the Employer to recover the sum from any payment due to the Contractor for this work or any other work or works being carried out by Contractors elsewhere under the RESERVE BANK OF INDIA.

38. Employer entitled to recover compensations paid to workman:

If, for any reason, the Employer is obliged by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer to the Contractor under this Contract or otherwise. The Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

39. Abandonment of works:

If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not require the whole or any part of the work to be carried out, the Employer shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

40. Return of surplus materials:

Notwithstanding anything to the contrary contained in any or all the clause of this Contract, where any material for the execution of the Contract is procured with the assistance of the Employer by purchases made under orders or permits or licenses issued by Government, the Contractor shall hold the said Materials economically and solely for the purpose of the Contract and not dispose them without the prior written permission of the Employer and return it to the Employer, if required by the Employer, at the price to be determined by the Bank's Engineer having due regard to the condition of the materials, the price to be determined by the Bank's Engineer having due regard to the condition of the material, the price to be determined not to exceed the purchase price thereof inclusive of sales tax, octroi and other such levies paid by Contractor in respect thereof. In the event of breach of the aforesaid condition, the Contractor shall, in addition to being liable to action for contravention of the terms of licenses or permit and or criminal breach of trust, be liable to

Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted by reason of such breach.

41. Right of Employer to terminate contract in the event of death of contractor if individual:

Without prejudice to any of the rights or remedies under this contract, if the Contractor, being an individual, dies, the Employer shall have the option of termination of the contract without incurring any liability for such termination.

42. The Marginal Notes:

The Marginal Notes and in the catch liens hereto and in the annexure hereto are meant only for convenience of reference and shall not in any way be taken into account in the interpretation of these presents and the annexure hereto. The Contractors will have to carry out and complete the said work in every respect in accordance with this contract.

43. While taking up the work, the contractor shall ensure that least disturbance is caused to the occupants/visitors. The contractor may please note that the availability of space of work will depend upon different factors and they may not be able to get all the areas/flats at a stretch. The work has to be carried out in different areas / flats according to the availability of area and the rates quoted shall be valid for the same

43A The staircase, the common area and the surrounding area of the buildings in which work is taken up shall be cleaned at the end of the day's work by the contractor to the entire satisfaction of Bank's Engineer/occupant.

44. All the debris accumulated by the works shall be removed from the premises on a weekly basis and the premises shall be kept clean.

45. One sample shall be taken up first for work and once the materials and detailing are approved by the Bank, then the contractor shall organize the works as per the approved sample work and complete the entire work as per completion time period mentioned in the Appendix. While quoting the rate, the contractor shall take into account all the above points.

46. The thickness of the back mortar / plaster indicated in any respective item in BOQ is the minimum thickness. If the thickness of the plaster/mortar is required to be provided more than what is provided in the item based on the site requirement, the same shall be provided by the contractor without any extra cost.

47. The arrangement and cost of water and electricity required for the work shall be done by the contractor at their cost. However, the Bank may consider allowing to contractor to take the water and electric from the premises at one place for these purpose **water and electricity** shall be provided by the bank at free of cost, but contractor has to make arrangement of suitable length electric wire/extension board with a cut out. The cutting machine etc. shall be arranged by the contractor as per load of the Bank's meter and wires in case if they are will to take use the electricity from Bank's flat. In case if any damage of electric line/electric meter is observed due to work the contractor has to make it good at his own cost , failing

on which the Bank will recover the cost of damages from the bill/security deposit of the contractor without further referring the matter to contractor.

48. The work shall be carried at all heights as per requirement and the rate quoted shall be inclusive of the same. The rates shall also be inclusive of cleaning of the surrounding area of buildings after completion of work.
49. The contractor shall engage one **technical supervisor at site throughout the progress of the work** till the virtual completion of the same with the following details:
- a) The supervisor shall be authorized by the contractor to execute all the works related to site works which includes: receiving verbal/ telephonic / written orders from the employer with date, execution of extra / variation items with proper prior written approval from the employer as specified in the relevant tender clauses.
 - b) Employer will allow the supervisor to stay temporarily inside the premises with the storage facilities for stacking the construction materials, till the virtual completion of the work, free of cost. In case at any point of time it is found that the space is used for any sort of malpractice etc. contractor may be asked to vacate the space immediately.
 - c) Supervisor shall be provided with a mobile phone with SIM card and shall act as the authorized representative of the contractor for all the purposes: like taking day to day measurements, available at site for taking joint measurements with Bank's Engineer, attending to the Banks' Officials during their visit to the site for inspection of the work, signing the site order books & measurement books etc. as per the Bank's norms.

50. **EPF and ESI:**

The contractor shall ensure that he is registered with EPFO and should abide by the rules and regulations issued by EPFO and ESI.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderer and special conditions.

Place

Signature of Contractor

Date

Name & address of Firm

Section VI
SPECIAL CONDITIONS

1. The workmen will not be allowed to stay within the premises.
2. Permission, if any, required from the local bodies shall be obtained by the Contractor at his cost.
3. Even though in finishing items, the number of coats of paint/polish are mentioned, the contractor shall note that the entire area be finished in top class while handing over, including if necessary, additional coat of painting/polishing etc. without any extra cost.
4. The intending tenderer can obtain any clarifications regarding the e-tender drawings, specifications etc. if any from the office of the Regional Director, Reserve Bank of India Estate Department, JAMMU on any Bank's working day.
5. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer and make the entire area clear.
6. Wherever the basic rate for the material is specified, the contractor should furnish to the Bank for verification of the entire paid bill. The purchase rate shall be got approved from the Bank before purchasing. The adjustment in price shall be made only on measured quantity. 15% profit shall be considered on the cost difference. The basic prices are ex-godown and are exclusive of GST, excise duty, sales tax, octroi and all other duties levied by Local authority / Government. The rate quoted shall include transportation to site, storing and handling etc.
7. Bank reserves the right to insist on selection of material, workmanship, detailing and finishes, which they consider, are appropriate, and suitable for the intended use. The contractor is not eligible to claim extra on this account.
8. Bank will require the contractor to produce, samples of all the materials, accessories/finishes prior to procurement/manufacture. Failure to comply with these instructions can result in rejection of the work.
9. Samples of the materials for the work shall be got approved by the Bank's Engineer.
10. Any inconsistent deviation is found while on execution between the specification and drawings it is to be expressively noted that the specification prevails well and supersede the drawings.
11. The tenderer should note that he should execute his part of work without causing any damage to any component of the building and also without disturbing the existing occupants. Any damage so caused shall be made good at the cost & risk of the e-tender.
12. The tenderer should note the e-tender drawings and other documents describing each item in the schedule are only indicative in nature and cannot be taken as complete in detail and finishes. Being e-tender for interior works which calls for workmanship and finish including use of good quality materials of high standard, it is expected that the tenderer should understand the intent of the e-tender drawings and specifications and provide for materials, workmanship, finishes and accessories appropriately so as to deliver the product of high standards in keeping with the function for which the furniture is intended. No claim from the contractor at a later date will be entertained for his failure to understand this condition. The decision of the Bank in respect of the quality of material, type of work, workmanship, finish etc., shall be final and binding on the contractor. The contractor's claim for not providing in his e-tender for such materials, workmanship and finish cannot be entertained.

13. The successful contractor shall make sure that they protect their materials and hand them over in good shape to the Bank satisfactorily. At the time of handing over any damages, scratches, dents or such defects noticed shall be got rectified as directed without any extra charge by the Contractor to the satisfaction of the Bank.
14. The successful tenderers shall include, in the quoted price, all allied civil works such as chasing in wall, drilling holes etc., make the surface good after grouting etc.
15. Neat housekeeping at all times is the responsibility of the successful tenderer, who shall also ensure that the removal of debris, waste materials etc. from the site at their own cost and the same shall be organized at regular basis.
- 16. The successful contractor shall also be responsible for the safety and security of all their materials and for ensuring fire prevention steps at all times in the residential/ office premises including their part of the work.**
17. The contractors also have to subject themselves to the security restrictions imposed by the Bank.

Place

Signature of Contractor

Date

Name & address of Firm

Section VII
Appendix Hereinbefore Referred To

Sr. No.	Reference to Clauses in Conditions hereinbefore referred to Bank's Terms		
1.	Section - V, Cl. 23	Defects Liability Period:	12 months.
2.	Section - V, Cl. 19	Period of Final Measurement	Three Months from the date of Virtual Completion.
3.	Section - V, Cl. 27	Date of Commencement	14 th day from date of work order.
4.		Period for Completion	70 days from the date of Commencement of work.
5.	Section - V, Cl. 28	Rate of Liquidated Damages	0.25% of contract amount per week subject to maximum of 10% of accepted contract amount.
6.	Section - V, Cl.33	Minimum value of Works for Interim Certificates	₹8.00 Lakh.
7.	Section- IV, Cl.10(i)	EMD	₹29,000/- (Rupees Twenty-Nine Thousand Five Hundred and Twenty only) deposited through NEFT in RBI Jammu, Account No. 8714295, IFSC Code: RBIS0JMPA01 (0=Zero)
8.	Section - V, Cl.33	Retention Percentage	5% from Each Bill
9.		Security Deposit	Total Retention Money
10.		Release of EMD after submission of PBG.	Entire EMD amount
11.		Instalment to be paid after Completion of Defect Liability Period.	Total Retention Money
12.	Section - V, Cl. 33	Period of honouring Certificates of Payments	One month for interim bills & three months for final bill.
13.		Interest for delayed payments	Three percent per annum subject to fulfilment of contract clauses.
14.		Release of Performance Bank Guarantee.	After Defect Liability Period + 60 days

Section VIII
Detailed Scope of Works

Section A – General

The scope of work covers execution and completion of the work of “**Renovation for Single Room Accommodation in Annex Building, RBI, Jammu**” for the Reserve Bank of India in accordance with the specifications mentioned in Part-II of this tender.

Contract:

The form of contract shall be according to the printed form “Conditions of Contract”. The following clauses shall be considered as an extension and not in limitations of obligation of the contractor.

Contractor to Include in his Rates:

The contractor shall include in his rates for all the items listed in this section.

1. Contractor to Inspect Site:

The contractor shall visit and examine the construction site and satisfy himself as to the nature of the existing roads or other means of communications, the extent and magnitude of the work and facilities for obtaining materials and shall obtain generally his own information on all matters affecting the execution of the work. No extra charge made in consequence of any misunderstanding or incorrect information on any of these points or on the ground of insufficient description will be allowed. All expenses incurred by the contractor in connection with obtaining information for submitting this tender including his visits to the site or efforts in compiling the tender shall be borne by the tenderer and no claims for reimbursement thereof shall be entertained.

2. Access to Site:

The contractor is to include in his rates for forming access to the site.

3. Access for Inspection:

The contractor is to provide at all times during the progress of the works and the maintenance period proper means of access, with ladders, gangways etc. and the necessary attendance to move and adapt as directed for the inspection of measurement of the works by the Bank’s Engineer of their representatives.

4. Electric & Water, Supply:

Shall be arranged in accordance with Clause of General Instructions to Contractors and Special Conditions of the Contract. He shall also allow other Contractors to use the facilities when requested but compensation charges shall be apportioned by the Bank’s Engineer.

5. Gatekeeper and Watchman:

The contractor from the time of being placed in possession of the site must make arrangements for watching, lighting and protecting the work, all materials, workmen and the public by day and night on all days including Sundays and holidays at his own cost.

6. Storage for Materials:

The Contractor shall provide their own for all necessary arrangements for storage and protection of all the materials required for the work including tools and equipment’s which are likely to deteriorate by the action of sun, wind, rain or other natural causes due to

exposure in the open. However, Bank will provide space for storing the materials under proper arrangements by the contractor.

All such areas shall be cleared away and the whole area left in good order on completion of the contract to the satisfaction of the Bank's Engineer.

All materials which are stored on the site such as bricks, aggregates etc. shall be stacked in such a manner, so as to facilitate rapid and easy checking of quantities of such materials and the materials should not be stacked in one spot /area to avoid the structure from overloading as per IS code requirements.

7. Cost of Transportation:

The Contractor shall allow in his cost for all transporting, unloading, stacking and storing of supplies of good and materials for this work on the site and in the places approved from time to time by the Bank's Engineer.

The Contractor shall allow in his price for transport of all materials controlled or otherwise to the site.

8. Rates for Non-Tender Items:

Rates of items not included in Schedule of Quantities shall be settled by the Bank's Engineer as mentioned in the variation clause of the Contract Conditions.

9. Rate to Include:

The rates quoted shall be for all lead & lift and for finished works Inclusive of all Taxes.

10. To ascertain from Contractors for the other Trades:

The contractor shall ascertain from other Contractors as directed by the Bank all particulars relating to their work with regard to the order of its execution and the position in which chases, holes and similar items will be required, before the work is taken in hand as no claims for extras will be allowed for cutting away work already executed in consequences of any neglect by the Contractors to ascertain these particulars beforehand.

11. Testing of Work & Material:

The Contractor shall arrange to test all the materials to be used on work and works or portions of works at his cost in order to prove their soundness and efficiency if required by the Bank. Before sending the samples of materials for testing the samples shall be sealed and signed jointly by the contractor and the representative from the Bank and each sample shall be given distinct identification mark. If after any such test, the work or portion of works is found to be defective or unsound in the opinion of the Bank, the contractor shall pull down & re-do such work at their own cost. The materials which are found not confirming to the relevant I.S. provisions after testing, shall be immediately removed the site by the Contractor.

12. Foreman and Tradesman:

All tradesmen shall be experienced men properly equipped with suitable tools for carrying out all the work of repair & re plastering and other specialist trades in a first class manner and where the Architects deem necessary, the Contractor shall

provide any such tools, special or ordinary, which are considered necessary for carrying out of the work in a proper manner.

All such tradesman shall work under an experienced and properly trained supervisor, who shall be capable of reading and understanding all the works pertaining to this work and the contractor shall also comply with other conditions set out in the Conditions of the Contract.

13. Clearing of Site:

The Contractor shall after completion of the work clear the site of all debris and left over materials at his own expense to the entire satisfaction of the employer and Municipal or other public authorities.

14. Preparation of Building for Occupation and Use on Completion:

The whole of the work shall be thoroughly inspected by the Contractors and all deficiencies and defects put right. On completion of such inspection, the Contractor shall inform the employer in writing that he has finished the work and it is ready for the Banks Engineers' inspection.

On completion, the contractor shall clean all windows and doors and all glass panes including cleaning of all floors, staircase and every part of the building including oiling of all hardware. He will leave the entire building neat and clean to the satisfaction of the employer.

15. Vouchers:

The Contractor shall furnish the employers with vouchers on request, to prove that the materials are as specified and to indicate the rates at which the materials are purchased in order to work out the rate analysis of the non-tender items which he may be called upon to carry out thereafter.

16. Protection:

The contractor shall properly cover up and protect all work throughout the duration of work until completion, particularly masonry/finish, mouldings, steps terrazzo or special floor finishes, staircases and balustrades, doors and windows frames, plaster angles, lighting and sanitary fittings, glass, paint work and all finishing.

I/We hereby declare that I/we have read and understood the above instructions for guidance of tenderers.

Place:

Signature of Contractor

Date:

Name and address of firm (with seal)

Section- B

Materials:

1. Materials shall be of the best approved quality obtainable and they shall comply with the respective specification.
2. Samples of all materials shall be got approved before placing an order and the approved sample shall be deposited with the Bank's Engineer.
3. In case of non-availability of materials in metric sizes, the nearest size in FPS units shall not be provided with the prior approval of the Bank's engineer for which neither extra will be paid nor shall any rebate be recovered.
4. All the materials shall be tested in any testing laboratory approved by the Assistant Manager/ Manager (Technical), as per the testing guidelines issued by the Employer, which can be perused by the Contractor from the office of the _____ at _____ . Results of such tests in original issued by the laboratory shall be submitted to the Bank. Testing charges paid to the material testing laboratory shall be reimbursed by the Bank after production of original receipt of payment.
5. It shall be obligatory for the Contractor to furnish certificate, if demanded by the Bank's Engineer, from manufacturer or the material supplier that the work has been carried out by using their materials and as per their recommendations.
6. All materials supplied by the Employer/ any other specialist firm shall be properly stored and the Contractor shall be responsible for its safe custody until they are required on the works and till the completion of work.
7. Unless otherwise mentioned in the Schedule of Quantities or Special Conditions, the quality of materials, workmanship dimensions etc. shall be as specified herein under.

(a) Cement:

Cement shall comply in every respect with the requirements PPC the latest publication of IS269 and unless otherwise specified pozzolana Portland cement shall be used.

Care should be taken to see that each bag contains full quantity of cement. When part bag is required, cement shall be taken by weight or measured in measuring boxes.

No other make of cement but that approved by the Bank Engineer will be allowed on works and the source of supply shall not be changed without approval of the Bank Engineer in writing. Test certificates to show that cement is fully complying with the specifications shall be submitted to the Bank Engineer and notwithstanding this, the Bank Engineer may at their discretion, order that the cement brought on site and which they may consider damaged or of doubtful quality for any reason whatsoever, shall be retested in an approved testing laboratory and fresh certificates of its soundness shall be produced.

Cement ordered for retesting shall not be used for any work pending results of retests.

Cement shall be stored in weather proof shed with raised wooden plank, flooring to prevent deterioration by dampness or intrusion of foreign matter. It shall be stored in such a way as to allow the removal and use of cement in chronological order of receipt

i.e. first received being first used. Cement deteriorated and/or clotted shall not be used on work but shall be removed at once from the site. However, allowing use of warehouse set cement shall be determined by the Architect.

Daily record of cement received and consumed shall be maintained by the Contractor in an approved form and submitted to the Bank.

(c) Cement Mortar:

Cement Mortar shall be of proportions specified for each type of work in the schedule of quantities. It shall comprise of Portland cement and sand. Measuring cement and sand to the proportions specified and sufficient water then be added to it to form thick slurry. The slurry thus obtained shall then be added to dry cement and sand mixture and thoroughly mixed to make a workable homogeneous mortar of uniform colour by adding more water if necessary. Mechanical mixers shall generally be used for mixing such mortars. If hand mixing is allowed it shall be done on pucca platform.

d) Sand:

Sand shall conform to IS 383 and relevant portion of IS 515. It shall pass through a IS sieve 4.75 mm (3/16 BS) test sieve leaving a residue not more than 5%. It shall be from natural source crushed stone screenings, if allowed, chemically inert, clean, sharp, hard, durable, well graded and free from dust, clay, shale large pebbles, salt, organic matter, loam mica or other deleterious matter. The sum of percentages of all deleterious materials in sand shall not exceed 5% by weight. It shall be washed if directed to reduce the percentage of deleterious substance to acceptable limits. Sand shall not contain any trace of salt and it shall be tested and sand containing any trace of salt shall be rejected.

The fine aggregate for concrete shall be graded within limits as specified in IS 383 and the Fineness Modulus may range between 2.60 to 3.20.

The fine aggregate shall be stacked carefully on a clean hard dry surface so that it will not get mixed up with deleterious foreign materials, if such a surface is not available a platform of planks of corrugated iron sheets or brick floor or a thin layer of lean concrete shall be prepared.

(e) Coarse Aggregate:

Shall consist of crushed or broken stone 95% of which shall be retained on 4.75 mm IS test sieve. It shall be obtained from crushing Granite, Quartzite, Trap, Basalt or similar approved stones from approved quarry and shall conform to IS 383 and IS 515.

Coarse aggregate shall be chemically inert when mixed with cement and shall be cubical in shape and free from soft, friable, thin porous, laminated or flaky pieces. It shall be free from dust and any other foreign matter.

Gravel/ Shingle of desired grading may be permitted as a substitute in part or full in plain cement concrete if the Architect is otherwise satisfied about the quality of aggregate. For all RCC works the size of coarse aggregate shall be 20 mm and down gauge

(f) Reinforcement:

Reinforcement shall be of tor steel tested quality conforming to IS.

All finished bars shall be free from cracks, surface flaws, and laminations, jagged and imperfect edges.

(g) Finishing & Painting:

The work of painting & colour washing shall be done according to IS 2395(1994) and 1477(1971) shall be to the entire satisfaction of the Engineer.

General Requirements for Finishing & Painting Works:

1. The entire painting work shall be done in first class manner with premium quality paints unless otherwise specified. Only ready mixed computerized formulation paints (exterior grade) as received from manufacturer without any admixture shall be used.
2. The Contractor shall deposit with the Engineer at his own cost, samples panels of paints approved prior to commencement of work at site. The colour shades of the paints approved by the Engineer only shall be used. For outside/ external painting, sample area shall be prepared and shade got approved from the Engineer.
3. If for any reason thinner is to be used the same should be of the brand recommended by the manufacturer and shall be carried out in the presence of Bank's Engineer.
4. Approved paints, oils or varnishes shall be brought to the site by the contractor in their original sealed container. The materials shall be brought in at a time in adequate quantities to suffice the whole work or the at least the fortnights work, the material should be kept in joint custody of contractor and engineer-in-charge.
5. Special care shall be taken by providing suitable covers tarpaulins etc. to prevent dust nuisance and for protecting furniture and costly equipment from stains. The work shall be carried out without any inconvenience to the occupants. The rates quoted shall include covering of furniture and for handling and rearranging the furniture etc. and any damage to property caused by the Contractor, shall be made good by the Contractor at his cost. The internal painting work in residential buildings, shall be done in a sequence to complete all works required to be done, in as short a time as possible, in each flat. The Contractor has to wash and clean the floors, after his work in that area has been completed.
6. The painting of the external surface should not be done in adverse conditions such as hail storm and dust storm.
7. Additional coats shall have to be given without any extra cost, if instructed by the Engineer, over and above the number of coats prescribed in BOQ till the surface presents smooth and uniform finish.
8. The Contractor should exclude the cost of erecting double scaffoldings for finishing & painting work of the buildings from inside and outside.

9. The rooms should be thoroughly swept out and the entire building cleaned up at least day in advance of the paint being started.
10. Painting except priming coat shall generally in taken in hand after practically finishing all the repairs and plaster work.
11. The prepared surface for painting shall have received the approval of the Engineer-in-Charge after inspection before painting is commenced. Similarly, work for each coat shall also be got approved from the Engineer before proceeding to next coat.
12. Where so stipulated the painting shall be done by spraying, skilled and experienced workmen shall be employed for this class of work. Spraying should be done only when the drying conditions prevails.
13. No left over paint shall be put back into stock tins. When not in use, the containers should be kept properly closed.
14. In painting the doors and windows, the putty around the glass panes must also be painted but care must be taken to see that no stains etc. are left on the glass.
15. Generally there is tendency with the labour to neglect the top, bottom and the surfaces in the similar hidden locations of the shutters and these portions are not painted at all. Hence before recording the measurements the site engineer should check the shutters carefully and get the hidden and the top portions neatly painted otherwise the measurements of the painting of shutters shall be done on reduced rates.
16. Special care shall be taken while painting over bolts, nuts, rivets, overlaps etc.

The recording of measurements shall be done on the basis of length and breadth of the painted surfaces. Theses surfaces shall be measured in meters and quantity of the payment shall be calculated in Sqm.

17. Small articles not exceeding 0.1 Sqm of the painted surface shall be measured by counting and recorded in numbers.
18. Painting of the surface up to 10 cm in width and not in conjunction with similar painted surface shall be given in running meters
19. In measuring works like painting, varnishing, oiling of joinery and steel works etc. the coefficients as indicated against the item mentioned in table shall be used to obtain areas payable for the respective item. The coefficients shall be applied to the area measured flat not girthed.

A. Equivalent plains areas of the uneven surfaces

d) Measurements for doors, windows etc. shall be taken flats (not girthed) overall including the chowkats or frames where provided where chowkats and frames are not provided only the measurements of the shutter shall be taken.

B. equivalent plains areas of the uneven surfaces

described above while the additional shutter on the face will be measured e)Where doors, windows etc. are of composite types other than those included in the above six types the different portions shall be measured separately with

their appropriate coefficients ,the center line of the common rail being taken as dividing line between the two portions.

20. The coefficients for the doors windows shall apply irrespective of the size of frames and shutters members.

f) In case steel frames are used the area of the doors, windows, shutters shall be measured flat excluding the frames.

g) When the two faces of the door, window, etc. are to be treated with different specified finishes, measurable under spate items, the edges of the frames and shutter shall be treated with on e or the other type of the finish as ordered by the engineer in charge and the measurements of this will betrayed with the finish.

h) In case where the shutter are fixed on the both faces of the frame the measurement for the door frame and shutter on the one face shall be taken in the manner for shutter only excluding the frame.

equivalent plains areas of the uneven surfaces

i) Where the shutters are provided with clearance at top or/ and bottom each exceeding 15 cm height such opening shall be deducted from the overall measurements and relevant coefficient shall be applied to obtains the area payable.

j) Coefficient for sliding doors shall be the same as normal types of doors. The measurement shall be taken out side to outside of the shutters, and no separate measurement shall be taken for the top and bottom guide rails, rollers, fittings etc.

k) Collapsible gates shall be measured for width from outside to outside of the gate in its expanded position and for height from bottom guide rails, rollers, fittings etc.

l) The measurements of guards bars, expanded metal, hard drawn steel wire fabric of the approved quality, grill work and gratings ,when fixed in the frame work ,painting of which is once measured elsewhere shall be taken exclusive of frames .in other cases the measurements shall be taken inclusive of frames.

m) For painting open palisade fencing gates etc. the height shall be measured from the bottom of the lowest rails, if the palisades do not go below it (or from the lower end of palisades, if they project below the lowest rails), up to the top of rails or palisades whichever are higher but not up to the top of standards when the later are higher than the top rails or palisades.

n)For trusses ,compound girders ,stanchions, lattice girders, and similar work actual areas wail be measured in sq. meter and no extra shall be paid for painting of bolts heads ,nuts, washers, etc. even when they are picked out in different tint to adjacent work.

o) Painting of rain water, soil wate, vent and water pipes etc. shall be measured in running meters of the particular diameter of the pipe concerned. Painting of

specials such as bends, heads, branches, junctions, shoes etc. shall be included in the length and no separate measurements shall be taken for these or for painting brackets, clamps etc.

p) Measurements of wall surfaces and wood and other work not referred to already shall be recorded as per actual.

q) Flag staffs, steel chimneys, aerial masts, spires and other such objects if requiring special scaffolding shall be measured separately.

Painting of flag shaft, aerial masts, spires etc. will be paid in sq. meter where

Area payable for painting =length of the member x external average diameter=DxL sq. meter

r) All the furniture's ,fixtures, glazing ,floors etc. shall be protected by covering and stains , smears, splashing , if any shall be removed and any damages done shall be made good by the contractor at his cost.

s) It is general practice that generally a painter while painting the doors windows etc. does not care to clean the paint fixtures and other hardware with result the joinery looks ugly and later it would be very difficult to remove same.

The concerned official before recording the measurements should see that all the stains on fittings and glazing are removed and if same are not removed satisfactorily the payment for the item should be recommended at reduced rates.

The estimate has been based on DSR. The painting priming coat on wood, iron or plastered surfaces I has applying priming coat.

1. With ready mixed pink or grey primer of approved brand and manufacture on wood work (hard or soft wood)
2. With ready mixed aluminium primer of approved brand and manufacture on resinous wood and ply wood.
3. With ready mixed red oxide since chromate yellow primer of approved brand and manufacture on steel, galvanized iron/steelworks.
4. With ready mixed red oxide zinc chromate of approved brand and manufacture on steel work (second coat)

In this case the general requirements are:

- i. Primer for plaster /wood work /ply wood /iron and steel /aluminium surfaces shall be as specified in IS: 109, IS: 3536, IS: 3585, IS: 2074 and IS: 104
- ii. Where primer for wood work is specified to be mixed at site ,it shall be prepared from 0.7 kg of white lead:0.7 kg red lead:1 liter double boiled linseed oil and for steel work it shall be 2.8 kg red lead: 1 liter raw linseed oil: 1 liter turpentine .
- iii. The wood work to be painted shall be dry and free from moisture.

Vilify the steel surface is wet it shall be dried before the priming coat is undertaken.

iv. A second coat of ready mix red oxide zinc chromate primer may be applied where considered necessary in aggressive environment such as industrial establishments, coastal regions where steel members are prone to corrosion.

v. Second coat of primer is not necessary in case the painting with synthetic enamel paint asset is I applied over an under coat of ordinary paint. The measurement of this item shall be done as described above for painting.

Painting with ready mixed paint on

21. New steel work (two or more coats)/New wood work (two or more coats) of approved brand and manufacture in all shade to give an even shade

22. Finishing with epoxy paint on steel word /concrete work (two or more coats) at all locations prepared and applied as per manufacturer specifications including appropriate priming coat, preparation of surface etc. complete.

This work will have general requirements as follows:

The surface which has not been painted earlier or the paint been removed by paint remover, burning, caustic soda sty shall be considered as new surface.

The surface for applying the paint shall be thoroughly dry before the painting work being undertaken.

Painting cast iron rain water, soil, waste, and vent pipes and fittings can be done as

23. Painting 100/150 mm diameter pipes (two or more coats) on rain water, soil, waste and vent pipes and fittings with black anti corrosive bit mastic paint of approved brand and manufacture over and including a priming of ready mixed zinc chromate yellow primer on new work.

24. Painting 100/150 mm diameter pipes (two or more coats) on rain water, soil, waste and vent pipes and fittings with synthetic enamel paint of approved brand and manufacture over and including a priming of ready mixed zinc chromate yellow primer on new work.

The primer shall be prepared on site or shall be of approved brand and manufacture.

Painting New work (two or more coats) with oil type wood preservative of approved brand and manufactures .This shall have general requirements of

- i. General oil type wood preservative shall be creosote oil type I or anthracite oil.
- ii. Painting shall be done only when the surface is perfectly dry to permit good absorption .all roughness shall be sand papered and cleaned.
- iii. The first coat shall be allowed of least 24 hours to soak in before the second (final) coat is applied .The excess preservative which does soak into wood shall be wiped off with a clean dry piece of cloth.

The measurement shall be give as detailed above.

The Coal tarring shall be done with two coats on new work using 0.16 and 0.12 liter coal tar per Sqm in the first and second coat.

In case spray painting with flat oil paint on new surface is done following requirements need to be ensured:

25. If the painting is done after 12 months of completion do work, only distemper primer can be used otherwise cement primer to be used.
26. Spraying should be done only when dry conditions prevail.
27. If after the coat of wall paints, the surface obtained is not up to the mark, further on or more coats as required shall be given after rubbing down the surface and dusting off all loose particles to obtain smooth and even finish.
28. Adequate ventilation shall be provided to dispose spray fumes fittings made floor shall be protected from the spray.

Wall painting two or more coats on new work with plastic emulsion paint of approved brand and manufacture to give even shade shall have following general requirements.

29. The plastic emulsion paint is not suitable for application on external, wood and iron surface and surfaces which are liable to heavy condensations
30. The paint when applied dries by evaporation of water content and as soon as the water gets evaporated the films get hard and next coat can be applied. The time of drying varies from one hour on absorbent surface to 2 to 3 hours on non-absorbent surfaces.
31. The thinning of emulsion is to be done by water and not by turpentine. The quantity of water to be added shall be as per manufacturer's instructions.
32. The surface on finishing shall present a flat velvety smooth finish, if necessary more coats may be applied till the surface presents uniform appearance.
33. In the preparation of wall for plastic emulsion painting no oil based putties shall be used in filling the cracks holes etc.
34. Splashes on floors etc., shall be cleaned out without delays as they will be difficult to remove hardening.
35. Washing of surfaces treated with emulsion paints shall not be done within 3 to 4 weeks of application.

Painting with synthetic enamel paint of approved brand and manufacture of required color to give even shade

Two or more coats on new work

Two or more coats on new works over an under coat of suitable shade with ordinary paint of approved brand and manufacture.

The General requirements for this work are as follows.

36. One coat of specified ordinary paint of shade suited to the top coat shall be applied and allowed to dry overnight. It shall be rubbed next day with finest grade of wet abrasive paper to ensure smooth and even surface free from brush marks and all loose particles dusted off.
37. Top coat of synthetic enamel paint of desired shade shall be applied after undercoat is thoroughly dry additional finishing coats shall be applied if necessary.

Repairs to plaster with CM 1:4/1:5/1:6 of thickness 12 mm to 20 mm in patches of area 2.5 sq. meters and under including cutting the patch in proper shape and

preparing and plastering the surface of walls complete including disposal of debris to dumping ground.

The general requirements in this kind of works are:

38. Work includes cutting patch and preparing the wall surface. patches of 2.5 sq. m area or less shall be, measured under this item
39. Patches over 2.5 sq. m in are shall be measured under regular plaster as part of finishing.
40. If the work can done safely with alder or soles the same will permitted in place of scaffolding
41. The patch shall be cut out to square or rectangular shape at positions marked on the wall by the departmental staff. The edges shall be slightly undercut to provide neat joint.
42. In case of brick masonry the joints shall be raked up to minimum depth of 10 monad in case of stone masonry the joints should be aced up to minimum depth of 20 mm.
43. The surface shall be washed and cleaned and kept in wet till its plastering is commenced.
44. In case of the concrete surface the same shall be hacked properly, cleaned and kept wet till its plastering is commenced.
45. The plastered surface shall be finished even and flush matching old surrounding plaster. All rounding's necessary at the junctions of walls, ceilings etc. shall be carried out in tidy manner.
46. Splashing and droppings if any at doors, windows, floors, articles of furniture etc. shall be removed by the contractor at his own cost and surface cleaned >damages if any to the furniture or fittings shall be recoverable from the contractor.
47. Unless otherwise specified in the item of work the surface shall be white washed or color washed to suit the existing finishing as required after the plastering work in repair is thoroughly cured and dried.

The length and breadth of the patches done shall be measured in meters and the quantity for payment shall be worked out in Sqm.

Patches of less the 0.05 Sqm area shall not be measured. The contractor has execute the above sized patches under same item without claiming the cost thereof.

Pre measurements of the patches to be plastered shall be recorded after the old plaster has been cut and the surface prepared as specified.

This apart the item shall have repairs/replacement of doors and window shutters; providing and fixing wooden cleats to doors and windows; renewing glass pane switch putty and nails; renewing the glass panes with wooden fillets ;renewal of old putty of glass panes; colour washing.

Removing old paint

a) With patent paint remover

The general requirements in this kind of works are

48. Patent paint remover shall consist of volatile organic liquids thickness with waxes or other ingredients to retard evaporation of liquid and to enable substantial layer of remover to be applied to surface
49. The paint remover shall be free from alkaline matter and non-caustic so that it can be handled by workmen without injury .t shall be of non-inflammatory quality as far as possible.
50. Paint remover shall be used where burning off with blow lamp is not possible.
51. On the first application, when paint film lifts and wrinkles it shall be stripped with sharp instrument .if the film is not thoroughly removed second cost of remover may be applied.
52. On stripping the same shall be wiped down with mineral turpentine to remove all traces of paraffin waxes, if when left oil pave will prevent the paint from drying.
53. Neighboring painted surfaces which are not to be treated should be properly protected from contact with paint remover.
- b) with caustic soda**
54. Caustic soda dissolved with 48 times its volume of water shall be applied to the old paint with brush and when the paint film lift and wrinkles it shall be scrapped off.
55. On stripping the surface properly, the same shall be rinsed with clean water to remove all the traces of alkali, which if left remain, is likely to spoil the new paint.
56. A little acetic acid or vinegar added to rinsing water helps neutralize any remaining alkali.
57. Caustic soda is corrosive liquid hence care should be taken to see than no liquid falls over skin or cloths.
- c) With blow lamp**
58. The flame of the blow lamp shall be allowed to play up on the paint just enough to softens it without charring wither paint or the background.
59. The softened paint can be removed with knife following the flame as it is moved on the surface.
60. Burning off shall start at the bottom of the surface and shall proceed upwards.
61. Removal with blow lamp shall not be done with narrow or carved undercut surfaces or where theirs is risk of damaging neighboring materials like panes in glazed windows.
62. Before quoting the rates for this tender, contractor are advised to visit the site.

Scaffolding

The double scaffolding means providing and erecting strong double scaffolding system [cup lock type] on the exterior side of all the buildings/ blocks up to the height required to complete the entire job as per the contract made with 40mm[min] M.S. tube 1.5 metre C/C in both horizontal & vertical tubes, jointing with cup & lock system with M.S. tubes, M.S tube challies, M.S clamps and M.S staircase system in the scaffolding for working platform including stiffener & bracing ,runners, connection with the external surface of the building etc. where-ever required for inspection of the work at required locations with essential safety features for the workmen including the repair to the damages to match the surroundings etc. all complete as required at site up to the completion of the

entire scope of works. The double scaffolding system should be erected in such a way that it should avoid any type of accidents including inconvenience to the occupant of the colony.

The work of double scaffolding shall be deemed to be the part of the work of respective items under schedule and no extra payment in this regard under any circumstances shall be admissible.

The scaffolding thus erected shall have to be got approved from the Engineer or his representative before commencing the work of actual painting.

However, it should be noted that approval from the Engineer shall not relieve the Contractor of his responsibility and any damage to the property or any loss of life due to the negligence on this regards shall be at the Contractor's account.

The work shall be carried out with due care & safety of workers as required at site.

Preparation of Surface & Applications of Painting

• Preparation of Internal Surface

The surface shall be scrapped thoroughly to remove existing distemper colour wash or white wash or any other protective film. Any major patch repair or crack shall be cut out and made good as specified under Patch Repairing as per the manufacturer specifications/tender specifications. Cracks may be wetted thoroughly prior to filling or priming paint may be applied to the sides of the cracks to avoid undue absorption of water and subsequent shrinkage of the filling. For filling of cracks readymade putty of approved make or approved quality crack sealer shall be used.

Prior to painting, fine cracks should be filled with wall care putty / distemper or Enamel putty depending on the proposed finish.

Distemper or lime wash shall be removed prior to repainting up to the satisfaction of Engineer. The surfaces shall be wetted thoroughly by sprinkling of water before scrapping.

Grassy or oily spots in the surface should be removed by approved method. One coat of primer / chalk and glue may be applied before application of colour/ white wash.

The rates quoted shall include all the above operations.

• Preparation of External Surface

(i) Carefully cleaning the entire surface area with approved quality wire brush and sprinkling of water up to the satisfaction of the Engineer-in-Charge as specified by the paint manufacturer including providing and applying the protective film which inhibits / prevents the growth of algae and fungi by forming a film to the algae / fungi affected external surfaces as per the manufacturer specification of approved make etc. all complete as per site requirement as directed by Engineering-in-Charge including cost of double scaffolding and cleaning the entire area after completion of the work.

(ii) Filling all the hair line and wider cracks with undiluted crack seal of approved make and as per the manufacture specification's including providing and applying one coat of primer as per manufacturer specification of approved make etc. all complete as

required at site as directed by the Bank's Engineer-in-Charge including cleaning the entire area after completion of the work.

(iii) Providing and applying two or more coats of 100% Acrylic Smooth Exterior Emulsion paint of high sheen level and with silicon additive as per the manufacturer specifications of approved make and shade by using exterior approved quality roller/ bristle brush as per the site conditions to achieve the desired finish etc. all complete as required at site as directed by the Bank's Engineer-in Charge.

The colour / white or any paint shall be applied with roller or brushes (flat brushes) if approved, in the specified number of coats. The operation of each coat shall consist of stroke of the brush first given horizontally from right and then from the left and similarly the subsequent stroke from bottom upwards and the other from top downwards.

Each coat shall be allowed to dry before the next coat is applied for 6 hrs or as per the manufacturer specifications. No portion of the surface shall be left out to be patched up later on.

The sequence of application of paint shall be as under.

- (i) Preparation of surface.
- (ii) Apply a coat of primer of approved shade as per the dilution specified by the manufacturer.
- (iii) Indentations, unevenness etc. shall be filled to yield a uniform plain surface.
- (iv) Apply first coat of colour / white or any paint of approved shade on the surface prepared as stipulated above and as per the manufacturer specifications.
- (v) Subsequently, apply second coat of colour / white or any paint of approved shade as per the manufacturer specifications.
- (vi) Apply third coat of colour / white or any paint where stipulated by the Engineer-in-Charge.

Section (C) – Mode of Measurement

The measurements shall be in accordance with the relevant parts of **IS: 1200 (Parts 1 to 28)** unless otherwise specified.

Section IX
List of materials of approved brand/manufacturer
(First quality to be used)
(Civil and painting works)

Note: The Bank reserves the right to select any of material/brand from the following list.

S.N.	Materials	Manufacturer/ brand name
1.	Anti-termite chemical	(Chlorpyriphos Emulsifiable Concentrate) NOCIL or approved equivalent
2.	Adhesive	For-wood-Fevicol-SH/ Movicole HV or approved equivalent.
3.	Hardware fittings	EBCO, (Earl Bihari), Hettich, Dorma, Kaff, Ozone, Godrej or approved equivalent
4.	Locks	Godrej or approved equivalent
5.	Brass fittings	Leader Engineering Works, Kolkata, L & K Mathura, Annapurna Metal Works, Kolkata or approved equivalent.
6.	Mirrors/ glass	ModiGuard, Saint-Gobain, Atul, Ashai or approved equivalent.
7.	Ceramic / Vitrified tiles	Johnson, RAK, Kajaria, or approved equivalent.
8.	Pre-laminated Particle Board	Archid, Novapan, Greenlam or approved equivalent.
9.	MDF Board	NU Wud, Duratuff or approved equivalent.
10.	Softboard	Sitatex or approved equivalent
11.	Ply	Kitply, Greenply, Century ply, Archid, Duro or approved equivalent.
12.	Paints	Asian paints, Berger, ICI paints, Nerolac or approved equivalent make
13.	Water proofing compound and Tiles fixing chemical	Pidilite, Sika, Fosroc, Bal endure, Saint-Gobain or approved equivalent
14.	Flush door	Kitply, Century, Duro, Green or approved equivalent.
15.	Laminates	Greenlam , Century , Formica/Sunmica or approved equivalent make
16.	Cement	L & T, Ambuja , Ultratech, Birla , ACC, LAFARGE, Wonder or approved equivalent make
17.	Vertical blinds	Mac, Vista levolor or approved equivalent
18.	False Ceiling	Armstrong, Saint-Gobain, Dexune , Gyproc or approved equivalent
19.	Acrylic solid surface	Corian, LG , Hanex or equivalent
20.	Kitchen Baskets	Hettich, Evergreen, Kaff, Sleek
21.	Chequered precast cement concrete tiles	Nitco, New Tech stone & pavers, GEM or approved equivalent
22.	GI pipes	Jindal, Tata or approved equivalent
23.	Chinaware	Jaquar, Jal, Hindware, Parryware, or approved equivalent

24.	CP fittings	Jaquar, Jal, Roca or approved equivalent
25.	Semi Corrugated sheet	Tata, Jindal or approved equivalent
26.	Gypsum board, Mineral fibre tile	Gyproc, Saint-Gobain, Armstrong or approved equivalent.
27.	SS Sink	Nirali, Jayna or approved equivalent
28.	Aluminium Composite Panel Sheet	Aludecor, Alstrong, Alstone or approved equivalent
29.	SS pipe	Jindal, Tata, SAIL or approved equivalent
30.	uPVC Windows	Fenesta, Alcove or approved equivalent
31.	MS Powder coated wardrobe	Godrej, Steel Edge, Jindal or approved equivalent

Note: - In addition to the above listed materials, materials having BIS marks will also be construed as the approved materials.

Proforma of Bank Guarantee for Security Deposit

(To be submitted on Non-judicial stamp paper of appropriate value purchased in the name of the issuing bank)

No. _____ Date _____

To:

The Regional Director
Estate Department
Reserve Bank of India
JAMMU

Dear Sir/Madam,

In consideration of your agreeing to accept the security deposit of INR ____ (INR ____ only) furnishable to you by Messrs _____ (hereinafter referred to as "the Contractor") in terms of their contract with you for "**Renovation for Single Room Accommodation in Annex Building, RBI, Jammu**" as per their Tender dated ____ and your Special Conditions of Contract and other tender documents relating thereto subject to the conditions and alterations mutually agreed upon the set forth or referred to in your Contract dated ____ in the form of guarantee from us in the manner hereinafter contained, we ____ (Name of the Bank) do hereby covenant and agree with you as follows:

1. We undertake to indemnify you and keep you indemnified from time to time to the extent of INR ____ INR(____ only) against any loss or damage caused to or suffered by or that may be caused to or suffered by you by reason of any breach or breaches on the part of the Contractor of any of the terms and conditions contained in the said Contract and in the event of the Contractor making any default or default in carrying out any of the work under the said Contract or otherwise in the observance and performance of any of the terms and conditions relating thereto in accordance with the true intent and meaning thereof, we shall forthwith on demand pay to you such sum or sums not exceeding in total the said sum of INR ____ (INR____ only) as may be claimed by you as your losses and/or damages, costs, charges or expenses by reason of such default on the part of the Contractor.
2. Notwithstanding anything to the contrary, your decision as to whether the Contractor has made any such default or defaults and the amount or amounts to which you are entitled by reasons thereof will be binding on us and we shall not be entitled to ask you to establish your claim or claims under this Guarantee but will pay the same forthwith on your demand without any protest or demur.
3. This guarantee shall continue and hold good until it is released by you on the application by the Contractor after expiry of the relative guarantee period of the said Contract and after the contractor had discharged all his obligations under the said Contract and produced a certificate of due completion of the work under the said contract and submitted a "No Demand Certificate", provided always that this

guarantee shall in no event remain in force after the day of _____ without prejudice to your claim or claims arisen and demanded from or otherwise notified to us in writing before the expiry of six months from the said date which will be enforceable against us notwithstanding that the same is or are enforced after the said date.

4. Should it be necessary to extend this guarantee on account of any reason whatsoever, we undertake to extend the period of this Guarantee on your request till such time as may be required by you. Your decision in this respect shall be final and binding on us.
5. You will have the fullest liberty without effecting this guarantee from time to time to vary any of the terms and conditions of the said contract or extend the time of performance of the Contractor or to postpone for any time or from time to time any of your rights or powers against the Contractor and either to enforce or forbear to enforce any of the terms and conditions of the said Contract and we shall not be released from our liability under this guarantee by the exercise of your liberty with reference to matters aforesaid or by reason of any time being given to the Contractor or any other forbearance, act or omission on your part or any indulgence by you to the Contractor or by any variation or modification of the said contract or any other act, matter or things whatsoever, which under the law relating to sureties would but for the provisions hereof have the effect of so releasing us from our liability hereunder provided always that nothing herein contained will enlarge our liability hereunder beyond the limit of INR _____ (INR _____ only) as aforesaid.
6. This guarantee shall not in any way be affected by your taking or varying or giving up any securities from the Contractor or any other person, firm or company on its behalf or by the winding up, dissolution, insolvency or death as the case may be, of the Contractor.
7. In order to give full effect to the guarantee herein contained you shall be entitled to act as if we were your principal debtors in respect of all your claims against the Contractor hereby guaranteed by us as aforesaid and we hereby expressly waive all our rights of surety-ship and other rights, if any, which are in any way inconsistent with any of the provisions of this guarantee.
8. Subject to the maximum limit of our liability as aforesaid, this guarantee will cover all your claim or claims against the contractor from time to time arising out of or in relation to the said contract and in respect of which your claim in writing is lodged on us before expiry of six months from the date of expiry of this guarantee.
9. Any notice by way of demand or otherwise hereunder may be sent by special courier, telex, fax or registered post to our local address as aforesaid and if sent by post, it shall be deemed to have been given when the same has been posted.
10. This guarantee and the powers and provisions herein contained are in addition to and not by way of limitation of or substitution for any other guarantee or guarantees heretofore given to you by us (whether jointly with others or alone) and now existing uncanceled and that this guarantee is not intended to and shall not revoke or limit such guarantee or guarantees.
11. This guarantee shall not be affected by any change in the constitution of the contractor or us nor shall it be affected by any change in your constitution or by any amalgamation or absorption thereof or therewith but will ensure to the benefit of and be available to and enforceable by the absorbing or amalgamated company or concern.

12. Any forbearance, act or omission on the part of the Bank in enforcing any of the conditions of the said tender or showing of any indulgence by the Bank to the Tenderer shall not discharge the Surety in any way and the obligations of the Surety under this guarantee shall be discharged only on the intimation thereof being given to the Surety by the Bank.
13. This guarantee is irrevocable during the period of its currency and shall not be revoked without your previous consent in writing.
14. We further agree and undertake to pay you without demur the amount demanded by you in writing notwithstanding any difference or dispute or controversy that may exist or arise between you and contractor or any other person.
15. Notwithstanding anything contained herein above our liability under this guarantee is restricted to INR _____ (INR _____ only). Unless a written claim is lodged on us for payment under this guarantee within six months from the date of expiry, including extensions if any, of this guarantee all your rights under the guarantee shall be forfeited and we shall be deemed to have been released and discharged from all liabilities thereunder, irrespective of whether or not the original guarantee is returned to us.
16. We have power to issue this guarantee in your favour under the Memorandum and Articles of Association of our Bank and the undersigned has full power to execute this Guarantee under the Power of Attorney granted to him by the Bank.

SIGNED AND DELIVERED

(For & on behalf of the above named Bank)

For & on behalf of
(Banker's Name & Seal)

BRANCH MANAGER
(Banker's Seal)

Address _____

Declaration of debarment

(To be submitted by the tenderer on their letterhead)

Name of Work: Renovation for Single Room Accommodation in Annex Building, RBI, Jammu.

1. I/We (Name of the bidder) declares that:

a) I/we or any of our allied firm* is/ are not debarred / suspended / blacklisted by any public institution/ entity in India or any other country as on (last date of submission of bid).

b) I/ We or any of our allied firm* have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution / entity in India or any other country in last three years as on (last date of submission of bid).

c) we will inform the Bank in writing, in case, I/we or any of our allied firm* is/are debarred / suspended / blacklisted by any public institution / entity in India or any other country on or before award of work for the captioned work.

2. I/We (Name of the bidder) declare that I/we or our allied firm*(Name of the allied firm(s)) is/ are debarred / suspended / blacklisted by (Name and address of public institution in India or any other country) and the same effective up to (date). A copy of such letter is attached for your information and record.

(Seal and signature of the bidder)

Date

Place

(Note: strike out one of the above two declarations which is not applicable)

*Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.

Section IX

Preamble to Part-II & Bill of Quantities (BOQ)

Renovation for Single Room Accommodation in Annex Building, RBI, Jammu

i.	Contractors are advised to visit the site to understand the scope of work before quoting their rates. They may also like to visit the Estate Department on any working day to clear their doubts, if any, related to captioned work.
ii.	Hindrance register shall be maintained at site by the contractor and same shall be got certified from Bank's Engineer from time to time.
iii.	The quantity shown in BOQ are indicative only. The final payment shall be made on the basis of actual measurements of work done at site.
iv.	All the debris generated shall be removed out of the Bank's premises on regular basis. No extra shall be paid for any leads & lifts on this account.
v.	Electricity & water for the work shall be provided by the Bank. A single point of source for electrical supply and water supply shall be provided by the Bank. Contractor shall arrange for further required connections while ensuring adherence to Fire Safety Code & Electrical Safety Code.
vi.	The quoted rates shall be inclusive of all taxes, GST as applicable.
vii.	The contractors are advised to mobilise sufficient materials in advance to ensure completion of entire works in stipulated time.
viii.	Contractor will post a supervisor to supervise the work who will take instructions about the work from Bank's Engineer.
ix.	Price adjustment for basic rate items: Price adjustment will be made only for the actual quantity measured no wastage will be considered. The price adjustment will be made as per respective clauses.
x.	Where ever the approved make and product codes have been mentioned, without mentioning the basic rate, under some items in the tender. The contractors have to quote the rates for those make & codes only. If any changes are incorporated by the Bank during the execution of work then the price adjustments will be affected for these materials, considering the difference in, M.R.P. of product prescribed and M.R.P. of product used, plus 15% (fifteen percent) of this difference, towards contractor's profits and overheads (Positive or negative). The contractor has to produce documentary evidence for the same. Cartage, loading, unloading, wastage, taxes, duties etc. over and above the MRP shall NOT be considered for the price adjustment.
xi.	Wherever basic rate of the materials are mentioned in the tender items the same are excluding GST and basic rate and actual approved purchase price (exclusive of GST & other taxes & duties, imposed by the Central Government /State Government / Local bodies, and paid by the contractor), plus 15% (fifteen percent) of this difference, towards contractors profits and overheads, shall be considered for price adjustment (Positive or negative). The contractor has to produce documentary evidence for the same. Cartage, loading, unloading, wastage etc. shall NOT be considered for the price adjustment.

xii.	The work will normally be carried out between 8.00 a.m. to 6.00 pm. However, working hours beyond normal working hours may be extended as per mutual consent but no extra payment will be admissible on this account. The contractor should properly compensate for work beyond maximum hours as per labour laws.
xiii.	The successful tenderer will be required to arrange for the samples of materials for each item of work to seek Bank's approval before taking up the work on large scale. No payment will be made for arranging the samples. He will also be required to carry out changes in the sample without any extra cost to the Bank as per Bank's advice. The work will be allowed to be taken up on large scale only after approval of samples.
xiv.	Contractor will arrange to lift the debris generated out of the work at frequent intervals or as directed on priority basis from the Banks' Premises

Part II- Unpriced Price Bid

(Reference to detailed specifications of items of work only)

Renovation for Single Room Accommodation in Annex Building, RBI, Jammu

S. No.	Item Description	Quantity	Unit
1	Providing and laying half brick masonry with common burnt FPS (non modular) bricks of class designation 7.5 with cement mortar 1:3 (1cement: 3 coarse sand) in superstructure above plinth at all levels and heights. Rate shall be included of the cost for providing and placing in position 2Nos. 6mm dia. MS bars at every third course of half brick masonry as per specifications, etc. all complete as directed by the Bank.	10	Sqm
2	Providing and applying 12-15mm cement plaster of mix 1:4 (1 cement: 4 coarse sand) to walls/ceiling matching to the adjoining existing walls at all height and levels including scaffolding, hacking, curing & cleaning, finishing as required at site etc., all complete as directed by Bank Note: i) No Extra payment shall be made/ paid for providing extra thickness of plaster as per site condition. ii) The rate shall also include the water proofing compound as per the manufactures specification which shall be mixed with the cement mortar of plastering materials for all the plastering work of bath, WC, and kitchen walls areas to avoid seepages, dampness to the walls surfaces.	30	Sqm
3	Dismantling Work: Carefully Demolishing brick work, counters, granite platforms including RCC pardis and slabs, MS window frames and panes along with Kota jambs necessary for providing new windows, Wooden door, frames, their holdfasts, wooden shelf units, modular kitchen items, wooden cupboard, plumbing fixtures and old piping, Floor traps & CI connections, etc., by manual/ mechanical means without causing any damage to existing structure with necessary propping, shoring, scaffolding (safety measures) means including stacking of serviceable material and disposal of unserviceable material, debris, all lead and lifts. No additional payment shall be made for scaffolding and tools and equipment's required for proper safety measures. Rebate for salvage value of removed old materials shall be offered under 'Rebate' Item no. 59 of this tender.	1	Lump Sum

S. No.	Item Description	Quantity	Unit
4	<p>Providing and applying polymer based two component water proofing coating treatment to the sunken portion of the toilets, baths, balcony, etc., by using products of M/s Pidilite (Pidifin 2K, etc.), M/s Fosroc, M/s Sika, M/s BASF, M/s MC-Bouchemie or any other approved equivalent and Providing and treating sunken floors with brick bat coba in required layers in cement mortar 1:4 (1 cement: 4 coarse sand) mixed with approved quality water proofing compound as per manufactures specification including finishing the top with waterproof / leak proof or any other proprietary joint less plaster or IPS etc. as required at site as directed by the site engineer etc. all complete as directed to receive the final flooring surface.</p> <p>Note: - Single measurement of the finished sunken floor and its sides shall only be measured in Sqm. for payment for all sub items of work.</p>	6	Sqm
5	<p>Providing and laying approved quality 600mm x 1200mm or any other size vitrified tiles in flooring as per approved design laid on cement mortar 1:4 (1 cement: 4 coarse sand) bedding in average 20mm thickness or more as per site requirements, providing and applying cement slurry paste on the back of the tiles, laid in proper line, level & slope including filling the joints with white cement mixed with matching pigment, cleaning, curing etc. complete. Rate shall include the cost of dismantling of existing flooring like Kota stone, marble mosaic, ceramic tiles, etc. with bed mortar up to the mother slab and disposal of debris outside the Bank's premises with all leads and lifts, etc., all complete as required at site and directed by the Bank.</p> <p>Note: i). Basic rate of vitrified tiles = ₹750/- per Sqm inclusive of all taxes/GST (Ex. Godown price). ii). No payment shall be made for the extra thickness of the bed mortar required as per site conditions to maintain proper line, level and slope of tile flooring work and repairing the damages etc., all complete as required at site.</p>	46	Sqm
6	<p>Providing and fixing 150 mm high (approx.) vitrified tile skirting on walls, cut from 600mm x 1200mm approved quality vitrified tiles in skirting as per approved design fixed with bed cement mortar 1:4 (1 grey cement: 4 coarse sand) 12mm thick or more as per site requirements and approved design and cement slurry paste in backing of tiles laid in proper line and level including filling the joints with white cement mixed with the matching pigment, cleaning, curing etc. complete. Rate shall include the cost of dismantling of existing all types of skirting like IPS, Kota stone, Marble Mosaic tiles etc., along with its base mortar up to the mother wall and disposal of debris outside the Bank's premises including all leads and lifts etc. all complete as required at site all complete as directed by the Bank.</p> <p>Note: Basic rate of vitrified tiles = ₹750/- per Sqm inclusive of all taxes/GST (Ex. Godown).</p>	36	Rmt

S. No.	Item Description	Quantity	Unit
7	<p>Providing and laying 1st quality non-skid vitrified tiles of size 400mm x 400mm of approved shade, make & quality as approved by Bank's Engineer, in bath room, toilet, balcony flooring in base mortar avg. 20mm thick in cement mortar 1:4 [1cement: 4 coarse sand] with cement slurry paste in the backing of tiles, as per the site requirement in proper line, level & slope including curing filling the joints with tile grouting chemical mixed with the matching colored pigments, cleaning, etc. Rate shall inclusive for carefully dismantling existing all types of flooring like IPS, Kota stone, Marble Mosaic, & glazed tiles etc. along with its bed mortar up to the mother slab/sunken slab top and disposal of debris outside the Bank's premises including all lead and lift etc. complete as directed by the Bank's engineer. Rate also include carefully removal and refaxing of doors as per requirement. (Basic price of 1st quality non-skid ceramic tiles will be ₹550/- per Sqm inclusive of all taxes at ex-godown).</p>	93	Sqm
8	<p>Providing and fixing 150 mm high (approx.) 1st quality non-skid ceramic tiles skirting on walls, cut from 400mm x 400mm approved quality 1st quality non-skid ceramic tiles in skirting as per approved design fixed with bed cement mortar 1:4 (1 grey cement : 4 coarse sand) 12mm thick or more as per site requirements and approved design and cement slurry paste in backing of tiles laid in proper line and level including filling the joints with white cement mixed with the matching pigment, cleaning, curing etc. complete. Rate shall include the cost of dismantling of existing all types of skirting like IPS, Kota stone, Marble Mosaic tiles etc., along with its base mortar up to the mother wall and disposal of debris outside the Bank's premises including all leads and lifts etc. all complete as required at site all complete as directed by the Bank.</p> <p>Note: Basic rate of vitrified tiles = ₹550/- per Sqm inclusive of all taxes/GST (Ex. Godown).</p>	43	Rmt
9	<p>Providing and fixing approved quality 300mm x 600mm or any other size ceramic tiles in wall dado laid over 12mm thick (avg.) backing plaster in cement mortar 1:4 (1cement:4 coarse sand) and cement slurry / paste on backing of the tiles as per the site requirements, in proper line, level and plumb including filling the joints with white cement mixed with the matching pigment, cleaning, curing etc. Rate shall include for carefully dismantling the existing finishes up to brick masonry surface, disposal of debris outside the Bank's premises with all leads and lifts, wastage, transportation, etc., all complete as directed by the Bank.</p> <p>Note: 1). Basic rate of ceramic tiles = ₹650/- per Sqm inclusive of all taxes/GST (i.e. ex-godown price). 2). The quoted rate shall include the cost for extra thickness of backing plaster, if so required to get smooth and even surface as per site conditions.</p>	58	Sqm

S. No.	Item Description	Quantity	Unit
10	<p>Modular kitchen - Under counter storage cabinets: Providing, fabricating and fixing modular kitchen cabinets made with 19mm thick marine grade plywood finished with both side 0.8mm thick laminate with 21mm wide 2mm thick PVC edge banding/lipping used for cabinet boxes with openable shutters and sufficient number of drawers with body panels (back panels), shutters and drawers fascia. All shelves shall be fixed to the cabinet body at different heights as per site requirements. Each shutter shall be fixed to the boxes / carcass using two numbers of best quality Cathodic Electrodeposition Coated (CED) soft Auto closing hinges (Blum, Haffle, Hettich or approved equivalent make) as per requirement fixed with SS screws, nails, etc. complete and these shutters and drawer fascia are to be provided with an approved quality of powder coated aluminum profile handle of required size at top of each shutter and drawer fascia. The cabinet boxes of floor units will be supported by 75mm height vertical skirting. The unit shall be fixed to the floor/wall/slab using metal screws of appropriate size and rawl plugs. Only front face area from cabinets floor to top of boxes shall be considered for measurement and payment. Cabinet boxes size would be overall varies from 300X560X710MM to 600X560X710MM (approx.) and join together as per site requirements etc. all complete as directed by the Bank's Engineer-in-Charge.</p> <p>Note: i) The cabinets will not have any top cover and will be provided & paid separately under item no. 18 of this tender. ii) Please refer to tentative modular kitchen plan/ arrangement provided in Part I of this tender.</p>	4.00	Sqm
11	<p>Modular Kitchen - Overhead storage wall units: Providing, fabricating and fixing modular kitchen overhead unit cabinets made with 19mm thick marine grade plywood finished with both side 0.8mm thick laminate with 21mm wide 2mm thick PVC edge banding/lipping used for cabinet boxes with openable partly glazed (5mm thk. etched clear toughened glass) shutters with body panels (back, top, bottom, side panels), Kitchen chimney exhaust covering. Each shutter shall be fixed to the framework / carcass using two numbers of best quality Cathodic Electrodeposition Coated (CED) soft Auto closing hinges (Blum, Haffle, Hettich or approved equivalent make) as per requirement fixed with SS screws, nails, etc. complete and these shutters are to be provided with an approved quality of powder coated aluminum profile handle of required size at bottom of each shutter. The unit shall be fixed to the wall using metal screws of appropriate size and rawl plugs.</p> <p>Only front face area of openable shutters shall be considered for measurement and payment. Cabinet boxes size may vary from 500(width) X300(clear depth) X 710MM (height) to 900(width) X300 (clear depth) X 710MM (height) (approx.) and the same shall be joined together as per site requirements, etc., all complete as directed by the Bank's Engineer-in-Charge.</p> <p>Note: i) Please refer to tentative modular kitchen plan/ arrangement provided in Part-I of this tender.</p>	3	Sqm
12	<p>Providing and fixing toughened glass shelves 10mm thick with edge grinding of required size as per site requirement, 500-900mm(length) x 280 mm(breadth) (approx.) with vacuum catcher SS patch fittings, etc. all complete as required at site as directed by the Bank.</p>	2	Sqm

S. No.	Item Description	Quantity	Unit
13	Providing and fixing Bottle pull-out basket set of size 200mm x 560mm x 500mm of SS- 304 grade set of 1 plain SS wire basket with required SS screw for fixing of component with required size soft/Auto closing base telescopic channel/bracket of approved make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each
14	Providing and fixing Dish basket set/ Kit of size 600mm x 560mm x 100 mm and 150mm height of SS- 304 grade with set of 1 PVC cutlery tray kit and set of 2 plain SS wire baskets with required SS screw for fixing of component with required size (approx. 530mm length) soft/Auto closing telescopic channel of approved make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each
15	Providing and fixing Utensil basket of size 600mm x 560mm x 150mm of SS- 304 grade with plain SS wire baskets with required SS screws for fixing of component with required size (approx. 530mm length) soft/Auto closing telescopic channel of approved make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	5	Each
16	Providing and fixing Glass Tray Plate Tray (GTPT kit) of size 600mm x 300mm x 50mm of SS- 304 grade with set of 1 PVC water collecting tray and set of 2 SS wire tray with required SS screws for fixing of component of approved make complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each
17	Providing and fixing Garbage basket holder made up of plain SS wire of SS-304 grade and with required SS screws for fixing of component with required size, etc. complete as per drawing in the existing space at site and as direction by the Bank's Engineer-in-Charge.	1	Each

S. No.	Item Description	Quantity	Unit
18	<p>Providing, fixing and pasting of 16 to 18mm thick machine cut one side machine polished approved colour Granite stone with 15mm projected at front pasted with 35mm wide (approx.) granite stone strip with full round/double nosing polished over the modular cooking platform in one continuous piece in each direction including providing and fixing approx. 18mm thick WPC board for base of stone of approved make, pasting with required adhesive/screws and fixing the granite slab properly in line, level & slope, sealing of gaps with silicon. The rate shall include for making opening and groove/rebate to fix sink as per this tender item no.15 and sealing the gaps with suitable sealant / silicon to make it water tight etc., all complete as required at site and to the entire satisfaction of the Bank's Engineer-in-Charge. Basic rate of granite stone = ₹2500/- per Sqm inclusive of all taxes (i.e. ex-godown/showroom price).</p> <p>Note: Exposed Top/Plan area of the counter/granite shall be measured for payment for all sub items of work under this item without making any deduction for sink opening, etc.</p>	3	Sqm
19	<p>Providing and fixing in position 304 grade stainless steel sink of Banks approved make of overall size: 610mm x 510 mm, bowl of size 545mm x 445mm x 225mm including 40mm diameter heavy quality CP waste coupling, PVC waste pipe and providing and fixing in granite with necessary arrangement including grouting of joints as per site requirement etc. complete.</p> <p>(Basic reference model Nirali Cat : Grace Plain Super with glossy finish)</p> <p>Note: - (i) The quoted rates shall include filling the joints at the junction of sink and granite stone/ wall/ adjoining area with white cement mixed with matching pigment, curing & cleaning etc. all complete as required at site.</p>	1	Each
20	<p>Providing and fixing 16mm to 18mm thick machine cut one side machine polished approved colour granite stone for counters, window sills, facias and similar locations of required size of approved shade, colour and texture laid over 15mm thick base cement mortar 1:4 (1 cement: 4 coarse sand) joints treated with white cement, mixed with matching pigment including rubbing, curing, moulding and polishing to edges to give high gloss finish, etc. complete at all levels. Rate shall include the cost of disposal of debris outside the premises including all leads and lifts etc. all complete as required at site as directed by the Bank.</p> <p>Note: Basic rate of granite stone = ₹2500/- per Sqm inclusive of all taxes/GST (Ex. Godown).</p>	14	Sqm

S. No.	Item Description	Quantity	Unit
21	<p>uPVC WINDOWS: Providing and fixing of uPVC windows made out of hollow multi-chambered uPVC sections with isolated drainage and reinforced with galvanized steel. The corners and joints shall be mitre cut and fusion welded. The overall dimensions of windows are as per site requirement with wall thickness of frame being 2.3mm ± 0.3mm or as per manufacturer's specifications. 3 track horizontally sliding windows (2 nos. glazed + 1 nos. mesh shutter). The glazed shutters to have toughened glass of 6mm thk. of Saint-Gobain or approved equivalent. The windows shall be installed to provide a completely water-proof and air tight solution for the purpose. The uPVC profile of frames and sash shall be mitered cut and fusion welded at all corners, including drilling of hole for fixing hardware & drainage of water etc. making arrangement for fixing hardware, TPE-E gasket, with 1.5 + 0.2 mm thick galvanized steel profile to be inserted in required profile, frame shall be fixed to the wall with 8mm diameter 100 mm long fasteners, stainless steel all complete as per directions of Bank's Engineer. Sliding window shall consist mainly of: i. slider sash with Slider threshold of size: 118mm ii. Plain/clear/ frosted/ tinted toughened glass of thickness 6mm. iii. Lock with handles All complete as per manufacturer specifications, site requirement and as directed by the Bank's Engineer-in-Charge. Basic reference make: Fenesta Approx. Window Size: 1.45m x 1.77m - 2 Nos.</p>	5.25	Sqm
22	<p>uPVC WINDOWS: Providing and fixing of uPVC windows made out of hollow multi-chambered uPVC sections with isolated drainage and reinforced with galvanized steel. The corners and joints shall be mitre cut and fusion welded. The overall dimensions of windows are as per site requirement with wall thickness of frame being 2.3mm ± 0.3mm or as per manufacturer's specifications. 3 track horizontally sliding windows (2 nos. glazed + 1 nos. mesh shutter). The glazed shutters to have toughened glass of 6mm thk. of Saint-Gobain or approved equivalent. The windows shall be installed to provide a completely water-proof and air tight solution for the purpose. The uPVC profile of frames and sash shall be mitered cut and fusion welded at all corners, including drilling of hole for fixing hardware & drainage of water etc. making arrangement for fixing hardware, TPE-E gasket, with 1.5 + 0.2 mm thick galvanized steel profile to be inserted in required profile, frame shall be fixed to the wall with 8mm diameter 100 mm long fasteners, stainless steel all complete as per directions of Bank's Engineer. Sliding window shall consist mainly of: i. slider sash with Slider threshold of size: 118mm ii. Plain/clear/ frosted/ tinted toughened glass of thickness 6mm. iii. Lock with handles All complete as per manufacturer specifications, site requirement and as directed by the Bank's Engineer-in-Charge. Basic reference make: Fenesta Approx. Window Size: 3.10m x 1.77m - 1 Nos.</p>	5.50	Sqm

S. No.	Item Description	Quantity	Unit
23	<p>uPVC WINDOWS: Providing and fixing of uPVC windows made out of hollow multi-chambered uPVC sections with isolated drainage and reinforced with galvanized steel. The corners and joints shall be mitre cut and fusion welded. The overall dimensions of windows are as per site requirement with wall thickness of frame being 2.3mm ± 0.3mm or as per manufacturer's specifications. 3 track horizontally sliding windows (2 nos. glazed + 1 nos. mesh shutter). The glazed shutters to have toughened glass of 6mm thk. of Saint-Gobain or approved equivalent. The windows shall be installed to provide a completely water-proof and air tight solution for the purpose. The uPVC profile of frames and sash shall be mitered cut and fusion welded at all corners, including drilling of hole for fixing hardware & drainage of water etc. making arrangement for fixing hardware, TPE-E gasket, with 1.5 + 0.2 mm thick galvanized steel profile to be inserted in required profile, frame shall be fixed to the wall with 8mm diameter 100 mm long fasteners, stainless steel all complete as per directions of Bank's Engineer. Sliding window shall consist mainly of: i. slider sash with Slider threshold of size: 118mm ii. Plain/clear/ frosted/ tinted toughened glass of thickness 6mm. iii. Lock with handles All complete as per manufacturer specifications, site requirement and as directed by the Bank's Engineer-in-Charge. Basic reference make: Fenesta Approx. Window Size: 0.95m x 1.77m - 1 Nos.</p>	1.75	Sqm
24	<p>uPVC WINDOWS: Providing and fixing of uPVC windows made out of hollow multi-chambered uPVC sections with isolated drainage and reinforced with galvanized steel. The corners and joints shall be mitre cut and fusion welded. The overall dimensions of windows are as per site requirement with wall thickness of frame being 2.3mm ± 0.3mm or as per manufacturer's specifications. 3 track horizontally sliding windows (2 nos. glazed + 1 nos. mesh shutter). The glazed shutters to have toughened glass of 6mm thk. of Saint-Gobain or approved equivalent. The windows shall be installed to provide a completely water-proof and air tight solution for the purpose. The uPVC profile of frames and sash shall be mitered cut and fusion welded at all corners, including drilling of hole for fixing hardware & drainage of water etc. making arrangement for fixing hardware, TPE-E gasket, with 1.5 + 0.2 mm thick galvanized steel profile to be inserted in required profile, frame shall be fixed to the wall with 8mm diameter 100 mm long fasteners, stainless steel all complete as per directions of Bank's Engineer. Sliding window shall consist mainly of: i. slider sash with Slider threshold of size: 118mm ii. Plain/clear/ frosted/ tinted toughened glass of thickness 6mm. iii. Lock with handles All complete as per manufacturer specifications, site requirement and as directed by the Bank's Engineer-in-Charge. Basic reference make: Fenesta Approx. Window Size: 0.95m x 1.45m - 1 Nos.</p>	1.40	Sqm

S. No.	Item Description	Quantity	Unit
25	<p>Providing and fixing glazed powder coated aluminum window with fixed glass pane and exhaust fan arrangement, approx. size of window 950mm x 1770mm. Junction between the aluminium frame work and wall shall be properly sealed using approved quality and make silicon based sealants using pressure guns to avoid entry of rain water. Frames for fixed portion of the window shall be fabricated using approved extruded aluminium rectangular box section of 100x45mmx16gauge and 5mm thick clear/frosted glass and making provision for fixing exhaust fan at the top. One additional vertical and one additional horizontal members shall be provided for the opening to be left for fixing exhaust fan to facilitate the fixing of exhaust fan. Woolen piles / EDPM Rubber or Neoprene gaskets / aluminium beadings, screws, sleeves, screws & gully for fixing with wall, etc. of approved quality, etc., all Complete as directed by the Bank.</p>	1	Each
26	<p>Providing and fixing in position 15mm dia. 'C' class GI pipe of 'Tata / Jindal' make including all GI specials/fittings of UNIK make or approved equivalent for hot and cold water supply of approved make, cutting the chase in wall for fixing the pipe with clamps at 1.00 meter spacing C/C, screws as per the site requirements etc., all complete. The rate shall include for the cost of providing and applying anti corrosive bitumastic paint, joining of pipes & fittings with existing line, cost of cutting chasing into walls & making the same good, testing of joints before concealing works in presence of Bank's site Engineer etc., all complete as directed by the Bank's.</p>	42	Rmt
27	<p>Providing and fixing ISI marked 80mm to 110mm dia. uPVC soil / waste water pipe with specials viz. tee, bend, socket, reducers of approved make in vertical stack/horizontal floor at all level in open/concealed type with solution & cement joints, providing and fixing PVC/GI clamps @ 1.5M c/c for proper support of vertical stack with walls/floor etc., matching to the surroundings, connecting the new lines with the existing line and disposal of all debris with all damaged/removed piped etc., outside the Bank's premises with all leads & lifts etc., all complete as required at site and as directed by the Bank's engineer- in- charge.</p>	7	Rmt
28	<p>Providing and fixing in position uPVC 100 mm x 75mm outlet floor/P-trap, 75mm to 80mm dia. size fittings like Tee, Bend, Trap having seal of 50mm (approx.), fittings of ISI marked or any other equivalent approved make having necessary length of extension pipe wherever required, providing 100 dia. PVC pipe piece from mouth of trap up to finished floor level including making necessary connection to waste water pipe stack and jointing with drip seal/M-seal or any equivalent approved jointing materials, testing etc., all complete.</p>	3	Each

S. No.	Item Description	Quantity	Unit
29	Providing and fixing Concealed stop cock with external and internal parts. External stop cock basic reference model. OPP-15083KPM Exposed Part Kit of Concealed Stop Cock & flush cock with Fitting Sleeve, Operating Lever & Adjustable Wall Flange compatible with ALD- 083 and internal concealed stop cock (Regular Body of Concealed Stop Cock Suitable for 15mm Pipe Line with Plastic Protection Cap.	2	Each
30	Providing and fixing 15 mm dia. C.P. brass angle valve with wall CP. flange of approved equivalent make (Basic reference model Jaquar Cat No : OPP-15053PM).	10	Each
31	Providing and fixing Single lever basin mixer without popup waste with 450mm long braided hoses of Jaquar or approved equivalent make. (Basic reference model Jaquar Code no.: OPP-15011BPM)	1	Each
32	Providing and fixing Single lever Wall Mixer 3-in-1 system with provision for both hand shower & overhead shower complete with 115mm long bend pipe, connecting legs & wall flange (Basic reference model Jaquar Cat No: OPP-15125PM)	1	Each
33	Providing and fixing 95mm dia. C.P. hand shower round shape single flow with rubit cleaning system with connecting CP flexible pipe 1.5m long with nuts & Wall Flanges (Basic reference model for hand Shower: Jaquar Cat No: HSB-1737 ; Flexible pipe: Jaquar Cat No: SHA-549D8 OR SHA-549D12)	1	Each
34	Best quality (Heavy) approved make Overhead shower 190mm dia. round shape single flow (ABS body chrome plated gray face plate) with rubit cleaning system (Basic reference model Jaquar code No OHS-497N) with C. P. arm (Basic reference model Jaquar Cat no SHA-479L300S , Shower Arm Casted 300mm Long for Wall Mounted Showers with Flange) of approved equivalent make etc. complete.	1	Each
35	Providing and fixing 100mm dia. stainless steel Jali (grating) with or without holes for waste pipe of floor / Nahani trap.	4	Each
36	Providing and fixing glass shelf 600mm long of approved equivalent make including fixing with bracket etc. complete as directed by Banks Engineer. (Basic reference model Code No AQN-7771 of Jaquar ,or any other equivalent)	1	Each
37	Providing and fixing in position SS towel rack 600mm long with lower hangers of approved equivalent quality fixed over tiles with rowel plug and approved quality screws including cutting and making good the tiles etc. complete as directed by Banks Engineer. (Basic reference model Code No AQN-7781 of Jaquar ,or any other equivalent)	1	Each

S. No.	Item Description	Quantity	Unit
38	Providing and fixing PVC Medicine chest in position of approved make fixed over tiles with rowel plug and brass screws including cutting and making good the tiles etc. all complete as directed.	1	Each
39	Providing and fixing Heavy quality soap dish of approved equivalent make (Jaquar code No ACN: 1131N or Cera Montana Series).	1	Each
40	Providing and fixing CP Towel Ring square with round flange (Code No. ACN-1121N) of approved equivalent etc. complete.	1	Each
41	Providing and fixing 15mm dia. C.P. bib cock with CP wall flange of approved equivalent (Basic reference model for Bib Cock Jaquar cat code No. OPP-15037PM)	1	Each
42	Providing and fixing 15 mm dia. C.P single lever Sink Mixer with Swinging Spout Table Mounted Model) With 450mm long braided hoses of approved equivalent make all complete. (Basic reference model Jaquar Code No.: OPP-15173BPM)	1	Each
43	Providing and fixing exposed and concealed parts of single lever Deusch Mixer consisting of operating lever, cartridge sleeve, wall flange (with seals) with provision for connection to spout of approved make all complete. (Basic reference model for exposed part Jaquar Code No.: OPP-15227KPM Basic reference model for concealed part Jaquar Code No.: ALD-229)	1	Each
44	Providing and fixing hand shower (health faucet) with 8mm dia., 1.2m long flexible tube & wall hook with N.R.V. (Back flow preventer) of approved make fixed with wall outlet with CP nipple of required length, etc. all complete. (Basic reference model for exposed part Jaquar Code No.: ALD-577)	1	Each
45	Carefully removing the existing wash basin along with all accessories & fixing of 1st quality centre hole white vitreous wash hand basin of approved model of Jaquar, Hindware, Parryware, or any other approved equivalent make with a new pair of C.I. / M.S brackets, 32mm dia. C.P. bottle trap and C.P. waste coupling of premium quality, connections pipes etc. of Jaquar or other approved equivalent make, all complete as required at site as directed. Basic reference model for Wash Basin Jaquar Code No.: OPS-WHT-15801 Basic Reference Model codes- Bottle trap- ALD 769 of Jaquar, Hindware, Kohler or other approved equivalent. Waste coupling- ALD 709 of Jaquar, Hindware, Kohler or other approved equivalent.	1	Each

S. No.	Item Description	Quantity	Unit
46	<p>Supplying and fixing 4.5mm thick (Avg.) looking mirror of required size with frame 24"x18" (approx.) as per site of approved make with 6mm thick backing water proof ply (single price) with 32mm x 12mm decorative readymade moulding of approve design, all-around the mirror including fixing the mirror on wall with necessary fixing arrangement as required at site and as directed, painting back side of water proof board with synthetic enamel paint over a coat of primer etc. Rate shall inclusive for tacking away in rebate for the salvage value of old/damaged mirror along with its fittings/ fixtures all complete as required at site & as directed by the Bank's Engineer.</p>	1	Each
47	<p>Providing & fixing in position Hindware, Parryware, Jaquar, Kohler or Bank's approved make 1st quality vitreous china glazed wall mounted EWC with seat cover of standard size and making leak proof connection of EWC to 100mm dia. CI outside vertical stack/line or to the chamber with required length of ISI marked PVC bend and required dia. pipe and its fittings of approved make as per site condition at all height and level including necessary single/double scaffolding complete as directed by Bank's Engineer. The rate shall include providing & fixing single piece slim concealed cistern with floor mounting frame, installation kit and 'S-type' drain pipe connection set for wall hung WC with dual flush capacity of approved make like M/s Hindware, Jaquar, Kohler along with providing & fixing necessary brackets/wall mounting fittings including providing and fixing P.V.C. connection to water inlet/angle cock and outlet connection etc. complete as directed by Bank's Engineer-in-charge Note:- (Basic reference model for EWC: Code No OPS-WHT-15951UF of Jaquar ,or any other equivalent Basic reference model for concealed cistern Code No JCS-WHT-2400FP of Jaquar ,or any other equivalent)</p>	1	Each
48	<p>Redoing existing door frames: Redoing existing doors frames as per site requirement. The work includes rubbing/removing of existing paint coating, providing and fixing of 1mm thick laminate over 6mm thick commercial ply of Greenlam/ply of Green ply Industries Ltd. or approved equivalent all over of the existing door frame and completing in all respects as per direction of the Bank. The job to be completed in all respect to the entire satisfaction of the Bank. Note: Exposed and finished surface of door frame in running length & breadth of frame will be considered for measurement and payment.</p>	7	Sqm

S. No.	Item Description	Quantity	Unit
49	<p>Providing, making and fixing in position 2nd class teak wood chowkhat/frame of required size/section 125mm x 65mm (approx.) for door shutters with single rebate for shutters as per the site requirement.</p> <p>Note: i) The rate shall include providing and fixing 6 nos. of 230mm long x 40mmx3mm thick MS flat holdfast for Each chowkhat/frame (3nos holdfast on Each side of door frame work embedded in both side wall with cement concrete 1:2:4 of block size 250mm x 230mm x thickness of wall, wall contacted portion of frames shall be fully painted with approved quality bituminous based paint including a coat of anti-termite treatment to the entire wooden frame work. (ii)The rate shall also be inclusive of repairing the damaged surroundings as per the requirement at site, matching to the surroundings, as directed by the engineer in charge including making the edges with cement mortar (1:4), scaffolding at all level and height, curing & cleaning etc. all complete. iii) Rate shall also include for polishing of exposed part of frame matching to the adjoining door laminate. iii) Only finished section of wooden frame after fixing to the wall shall be measured for payment.</p>	0.10	Cum
50	<p>Providing and fixing in position 32mm thick factory made ISI marked approved quality single leaf flush door shutters with both side commercial ply, of approved make in required size providing and fixing of 1mm thick laminate of Green lam or approved equivalent on both sides of the doors, providing and fixing new brushed finish stainless steel hardware fittings like 1no -16mm dia. 250mm long aldrop, 3nos. - 125mm long heavy quality bearing type hinges, 150mm long pair of S.S. handles, 1 No. single rubber 150mm long door stopper, 2 nos. 250mm long tower bolts, etc., to the each door's shutter complete in all respects, including providing and fixing 3mm thick teak wood lipping around the periphery of the shutter etc., all complete as directed by the Bank.</p>	11	Sqm
51	<p>Providing and fixing night latch and magic eye to the entrance door at appropriate location and with proper workmanship as per manufacturer specification, etc. all complete as directed by Banks Engineer.</p>	2	Each
52	<p>Providing and fixing 75mmx75mm size decorative cornice in POP with approved design at junction of ceiling wall level including fixing with POP putty and screws and necessary scaffolding etc. all complete as directed by Banks Engineer. Note: - Rate shall include preparation of surface with approximate 3-4 mm thick POP punning on both edges of the cornice up to required width.</p>	48	Rmt

S. No.	Item Description	Quantity	Unit
53	<p>Providing and placing factory made MS powder coated cupboard of approx. overall Size Height - 2675 mm Width - 1800 mm Depth - 520 mm consisting of main body units along with 1 nos. of dresser unit, and full width overhead units, made up of MS sheetmetal and metal frame components of aesthetically appealing plain nature and of approved color and shade, made from combination of dent resistance 0.5mm & CRCA 0.8mm hanging rod made of 1.0mm thk. MS ERW oblong tube. Legs to be fitted with screw type leveler. Construction to be completely knock down nature having finishes of all MS sheetmetal and metal frame components powder coated with epoxy polyester powder of thickness of 50-60 microns. Hardware used (like screw, washer, shelf supports, lock, door hinges, bumpers, etc.) to be of high quality standard. Basic reference model: Godrej home series, Kreation X2</p>	1	Each
54	<p>Providing and applying two or more coats of Premium quality Royal Shine 100% Acrylic emulsion paint over one coat of cement primer of approved make & shade on ceiling, walls, columns etc. in desired shades and finishes (roller/spray finish, etc. as per site requirements). Preparing the surface smooth by scraping, sand papering & filling the unevenness and undulations with special putty or & P.O.P of approved make. Rate are inclusive for the cost of scaffolding, removal of debris out of Bank's premises with all leads & lifts etc., all complete as directed by the Bank as required at site.</p>	149	Sqm
55	<p>Providing and applying two or more coats of acrylic exterior emulsion paint with Silicone additives over providing & applying a coat of exterior primer of approved make, shade & colour to exterior walls as per manufacturer's specifications. The quoted rates shall include scaffolding, curing, repairing the surfaces with white wall care exterior quality/ cement based putty or approved equivalent prior to application of exterior paint all Complete as directed by the Bank.</p>	57	Sqm
56	<p>Providing, fabricating and fixing Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer, etc., all complete as directed by the Bank.</p>	230	Kg
57	<p>Providing and fixing powder coated 0.50 mm thick semi corrugated sheet roofing including vertical / curved surface fixed with polymer coated GI screw of required diameter with bitumen washers filled with white lead, including on overlapping of sheets complete (up to any pitch in horizontal/ vertical or curved surfaces), excluding the cost of purlins, rafters and trusses and including cutting to size and shape wherever required at site.</p>	45	Sqm
58	<p>Providing and applying fibre reinforced elastomeric liquid water proofing membrane formulated with PU hybrid polymers and reinforcing acrylic fibres having Sun Reflectivity Index (SRI) of 105 on top of horizontal surface of concrete roof in three coats @10.76 litre/ 10 Sqm. and reinforced with 40 GSM geotextile. One coat of self-priming of elastomeric waterproofing liquid (dilution with water in the ratio of 3:1) and two</p>	86	Sqm

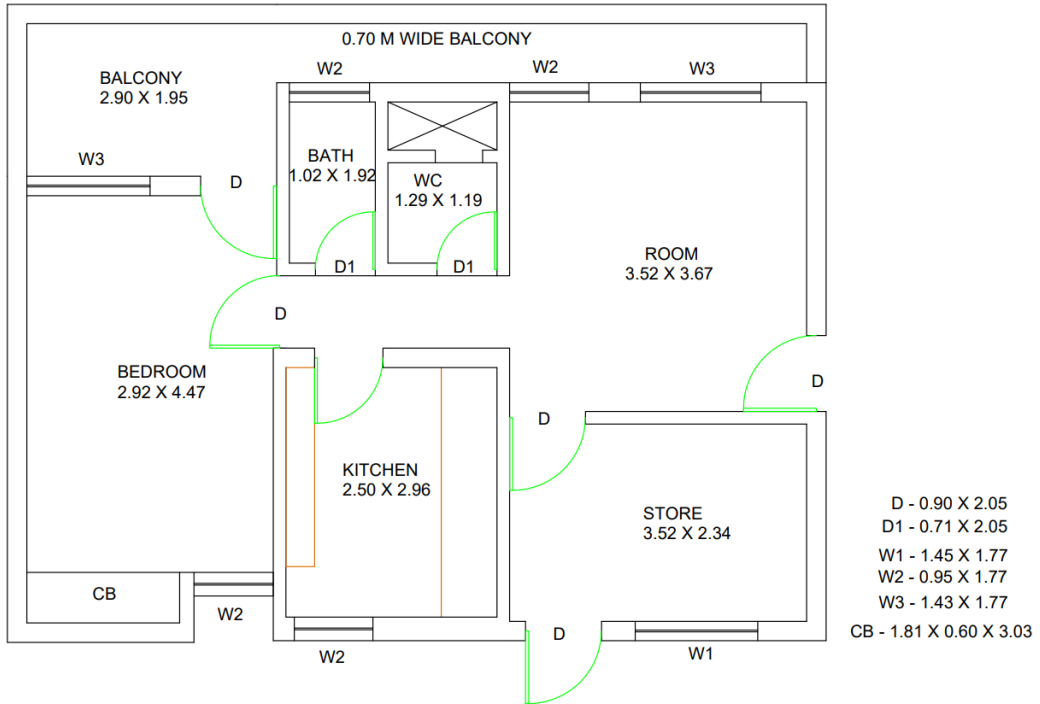
S. No.	Item Description	Quantity	Unit
	coats of undiluted elastomeric waterproofing liquid (dry film thickness of complete application / system not less than 500 microns). When the 2nd coat is wet, the EPDM tape (at corners and edges) shall be inserted between 2nd and 3rd coat, let the material out from the tapes corner. The rate shall include for preparation of surface, filling of cracks with PU sealant wherever required. The operation shall be carried out after scrapping and properly cleaning the surface to remove loose particles with wire brushes, water jet etc., complete in all respect as per the manufacturer's specifications and direction of the Bank's Engineer-in-Charge.		
59	Rebate for salvage value of removed items which are as under: i) Rebate for salvage value of removed item like S.S. sink, existing stone, etc.). ii) Rebate for salvage value of item removed / damaged plumbing fittings & fixtures With the approval of Banks Engineer etc. all complete. iii) Rebate for salvage value of removed unserviceable door and window shutters and its fittings with frames as removed from the relevant item. Door shutters singled / double& widows shutters with/ without grill & frames, almirah shutters & shelves, modular kitchen and its components as the case may be and its fittings. iv) Rebate for the salvage valve of old wash basin along with its fittings/ fixtures as obtained from relevant items.	1	Lot

Place:
Date:

Signature of Contractor
Name and address of firm (with seal)

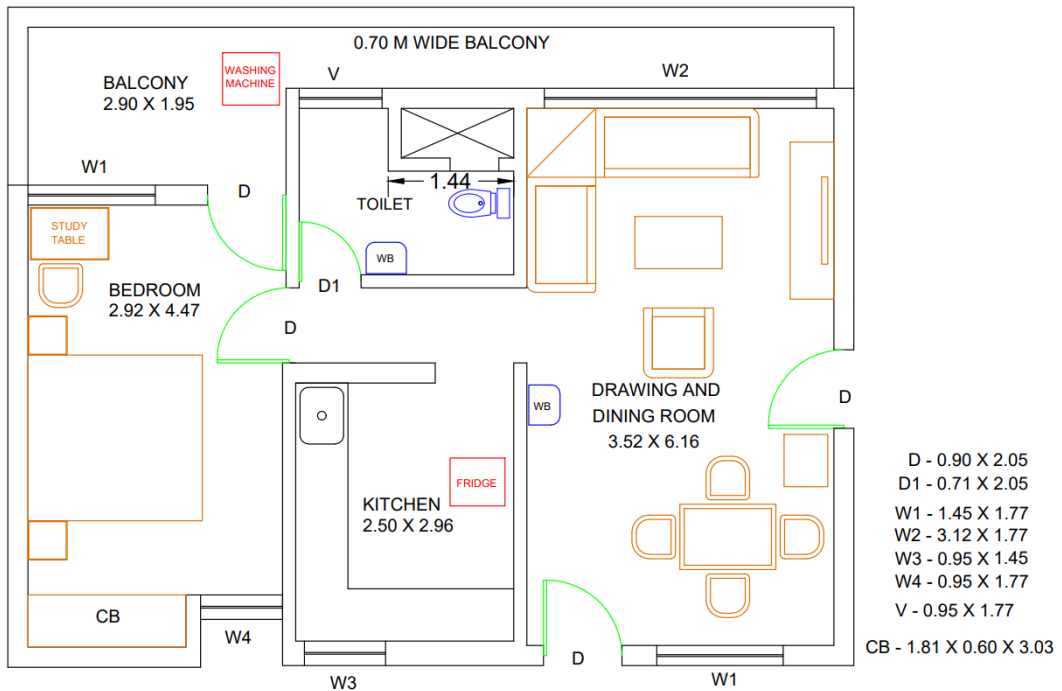
Drawings for reference:

- Existing Flat Layout



EXISTING LAYOUT OF FLAT AT 2ND FLOOR, ANNEX BUILDING

- Proposed Flat Layout



PROPOSED LAYOUT OF FLAT AT 2ND FLOOR, ANNEX BUILDING

Tentative Modular Kitchen Layout

